

**HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPLICATION NOS. 69 TO 72 OF 2013 & BATCH CASES

Kasala Malla Reddy & Others --- Applicants
Vs
The State of Telangana & Others --- Respondents

**8th PERIODICAL REPORT (APRIL 2021 – SEPTEMBER 2021) OF TELANGANA
STATE POLLUTION CONTROL BOARD (TSPCB) IN APPLICATION Nos. 69 TO
72 OF 2013 & BATCH CASES [PATANCHERU POLLUTION BATCH CASES]**

I N D E X

Sl. No.	Particulars	Description	Page Nos.
1.	8 th Periodical report	8 th periodical report filed by Telangana State Pollution Control Board (TSPCB) in Application Nos. 69 to 72 of 2013 in compliance with Hon'ble NGT Judgment dated 24.10.2017.	1 – 23
2.	Annexure – I	List of industries in Manjira Basin connected to Online Monitoring System.	24 – 29
3.	Annexure – II	Half yearly Average Analysis results statement of inlet and outlet of PETL for the period from April 2021 to September 2021.	30
4.	Annexure – III	PETL monthly report of Tankers & members list from April 2021 to September 2021.	31 – 35
5.	Annexure – IV	Analysis reports of STP, Amberpet from April 2021 to September 2021.	36
6.	Annexure – V	Analysis results of water quality in Nakkavagu basin.	37 – 46
7.	Annexure – VI	Executive Engineer, MB Grid Division, Sangareddy letter dated 22.10.2021 and Statement dated 22.10.2021 showing the water supplied to Patancheru by HMWS&SB and RWS&S Depts from April 2021 to September 2021.	47 – 54
8.	Annexure – VII	Quarterly monitoring of Ground water in Nakkavagu basin from April 2021 to September 2021.	55 – 58
9.	Annexure – VIII	Nodal Officer, Expert Committee letter dated 08.11.2021.	59
10.	Annexure – IX	Letter dated 12.01.2021 received from the Director of Medical Education (DME), Government of Telangana.	60 – 65

Sl. No.	Particulars	Description	Page Nos.
11.	Annexure - X	Operational Guidelines issued by the Board on GO Ms No. 24, dated 24.04.2019 and GO Ms No. 31, dated 24.05.2019.	66 - 71
12.	Annexure - XI	Hon'ble High Court order dated 19.02.2021 in WP No. 19514 of 2020.	72 - 93
13.	Annexure - XII	TSPCB Circular dated 12.11.2021	94 - 104
14.	Annexure - XIII	Monthly analysis results of inlet and outlet of JETL for the period from April 2021 to September 2021.	105 - 106

CHENNAI.

DATE: 17-12-2021.

**(T.SAI KRISHNAN)
ADVOCATE FOR TSPCB
CHENNAI.**

8th PERIODICAL REPORT (APRIL 2021 – SEPTEMBER 2021) OF TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB) IN APPLICATION Nos. 69 TO 72 OF 2013 & BATCH CASES [PATANCHERU POLLUTION BATCH CASES]

The Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai vide Judgment dated 24.10.2017 has disposed the Application Nos. 69 to 72, 82, 86 to 91 of 2013 and Application Nos. 190 of 2016 & 192 of 2016.

The Hon'ble NGT issued certain directions to the Government of Telangana and to the Telangana State Pollution Control Board (TSPCB). The directions contained in the Judgment are given in nutshell by Hon'ble NGT at para 244 of the Judgment.

The Hon'ble NGT directed the State of Telangana to file periodical reports to the Registry of NGT once in six months and the Registry shall place such report before the Tribunal for passing appropriate directions.

As per the above directions, the Board has filed the 1st periodical report on 26.04.2018, 2nd periodical report on 15.12.2018, 3rd periodical report on 26.06.2019, 4th periodical report on 30.11.2019, 5th periodical report on 22.08.2020, 6th periodical report on 24.11.2020 and 7th periodical report on 14.07.2021 before the Hon'ble NGT.

FOLLOW-UP ACTION IN APPLICATION Nos. 69 TO 72 OF 2013 & BATCH CASES [PATANCHERU POLLUTION BATCH CASES]

The following is the compliance on the directions issued by Hon'ble NGT at para 244 of the Judgment: -

Para No. 226: Providing Online Effluent Monitoring Systems:

"We also direct that in respect of the existing units, the Board must ensure that all the units are connected with online effluent and emission monitoring system enabling the Board to monitor the primary treatment level inside the unit's premises and ultimately even when the treatment takes place at CETP. The mechanism for online monitoring would enable the Board to continuously monitor the standards of effluents at every point of discharge. When once the online monitoring is effected, the same has to be monitored by the Board regularly and take appropriate action wherever defects are found out".

Compliance:

It is respectfully submitted that as per the directions of Central Pollution Control Board (CPCB), all the 17 categories of highly polluting industries were directed to install Online Pollution Monitoring Systems (CC camera, online flow meter &

systems to measure the effluent parameters) for their ETPs and the data connected to TSPCB & CPCB servers. All the 17 category of industries installed Online Pollution Monitoring System (OPMS) and the data is connected to TSPCB & CPCB servers. The Board has installed separate server for collecting the monitoring data, with SMS alert facility, whenever the parameters are exceeding the standards.

All the effluent carrying tankers were enforced to have GPS tracking devices and are connected to Board's GPS tracking system to avoid illegal dumping. The Board implemented online manifest system for the CETPs.

The Board constituted night patrolling teams to monitor the illegal movement of tankers during the odd hours. The Board also constituted day patrolling teams during the monsoon season to check illegal discharges into natural drains and nallahs.

Rolling Task Force teams are constituted on specific complaints with senior technical & scientific staff to have transparency in verification and also for the immediate action on polluting industries.

There are 117 numbers of 17 category industries located in the Manjeera Basin as per the operative guidelines issued by the Board. Out of the total industries, 108 industries have installed online monitoring system and balance 09 other units have become sick. The same is enclosed as **Annexure-I**.

Direction No.1:

"By impleadment of various respondents during the pendency before the Tribunal after transfer from the High Court it does not affect either by the principle of res judicata or dominus litis, as the proceedings ever since initiated in the Hon'ble Supreme Court, has continued throughout while transferred to the Hon'ble High Court of Andhra Pradesh and thereafter to this Tribunal and therefore there is no question of introduction of any fresh cause of action or any of the reliefs either barred by limitation or struck by delay or latches".

Compliance: N.A.

Direction No.2:

"The transport of treated effluents from CETP for 18 KM to Amberpet STP for dilution and thereafter letting into Musi River need not be interfered at this stage and there is no violation of Hazardous Waste Rules or Basel Convention".

Compliance: N.A.

Direction No.3:**A. Restoration of water bodies:**

"Even after the passage of decades there is no significant improvement in the groundwater quality particularly in the Manjira River Basin with specific reference to Kazipally Lake, Isnapur Lake, Kistareddypet Lake and Gandigudem Lake which ultimately lead to Nakkavagu and therefore it is incumbent on the part of the State Government to completely restore all these water bodies to their original position and recover the entire cost from the industrial units proportionately".

Compliance:

- The Board along with IIT, Hyderabad has carried out extensive sampling of water quality, depth sediment and ground water. As per the suggestions of IIT Hyderabad, the following were taken up.
 1. Flow measurements of the 5 lakes and Nakkavagu
 2. Bathymetry survey of 5 lakes and Nakkavagu
 3. Collection of water samples from 5 lakes and Nakkavagu to analyse Core Parameters, Heavy metals and Organics.
 4. Collection of sediment samples (depth – 3 Mtrs) as per HMW Rules for 5 lakes and Nakkavagu to analyse Core Parameters, Heavy metals and Organics.
- Based on the analysis data, IIT, Hyderabad recommended for construction of an ETP at the upstream of Khazipally Lake for the seepages from the industrial Estate of Khazipally and Gaddapotharam. Further, suggested to carryout de-sludging of the contaminated Sludge from the Asanikunta tank.

Remediation of Asani Kunta Lake

- Irrigation Department, vide letter dated: 13.09.2021 submitted estimates for Dredging (removal) of contaminated sediments from the lake bed, sluice and feeder channel for an amount of Rs.173.00 Lakhs.
- The estimated quantity of sediments is 30,387 MT, it is proposed to send the same to TSDF facility or alternately to the Cement Plants for processing.

Remediation of Khazipally lake:

Model Industrial Association, Kazipally, was requested to prepare detailed DPRs for construction of ETP at upstream of Khazipally Lake (Khazipally sump) and the same are under preparation.

Initiatives taken by the Board:

- The Board has taken several measures to control discharges into the Lakes.
 - 32 cameras have been provided at various locations in IDA Gaddapotharam and Khazipally.
 - 7 barricades have been provided with security persons to control any unauthorized movement of vehicles carrying wastes.
 - Night Patrolling teams have been deputed by the Head Office for continuous monitoring of IEs during the night times.
 - In addition to the Night Patrolling teams, Special Teams have been formed by the TSPCB, ZO, RC Puram for continuous monitoring of IEs during day time.

- Further, based on the study conducted by National Geophysical Research Institute (NGRI)-CSIR, the industries in IDA Gaddapotharam & Khazipally have taken the following measures to control the seepages.
 - Concrete flooring
 - First run off rain water collection tanks

II. Constitution of the Committee for effective implementation of the directions of the Hon'ble NGT, Chennai regarding restoration of Lakes:

The Hon'ble NGT vide para no 176 directed the State Government to constitute a Team consisting of Experts from the field of Hydrology, Environmental Engineering, Pollution Control Board and Central Ground Water Authority for effectively implementing the directions regarding restoration of Lakes.

The relevant extract of the Hon'ble NGT (para 176) is as follows: -

"176. In so far as the implementation of remedial measures, we are of the considered view that various reports periodically submitted by the authorities, as referred to in this judgment are sufficient if they are implemented scrupulously. However, to our dismay, we found that there has been no concrete step taken and no one of the said recommendations have been implemented. Therefore, we direct the Government of Telangana to effectively implement all the recommendations and directions given by various committees and complete the process of implementation within a period of six months from the date of receipt of a copy of this judgment. We make it clear that for effective implementation, the State Government shall constitute a Team,

consisting of Experts from the field of Hydrology, Environmental Engineering, Pollution Control Board and Central Ground Water Authority. The constitution of such committee shall be completed within a period of 30 days from the date of receipt of the copy of this judgment and ToR to the Committee in the light of various recommendations shall be formulated by the Government and follow up action must be taken to see that the remediation process is completed within a period of six months from the date of receipt of copy of this judgment".

Compliance:

The I&CAD Dept., Govt. of Telangana issued GO vide GO Rt No. 575 dated 07.04.2018 constituted the Committee with Experts for effective implementation of the directions of the Hon'ble NGT, Chennai regarding restoration of Lakes duly specifying ToRs for the Committee.

The Board vide letter dated 10.04.2018 has communicated the copy of the GO to all the Members of the Committee and requested the Chief Engineer, Minor Irrigation (Krishna Basin), Hyderabad to take necessary action in the matter.

The Expert Committee constituted by the Government shall oversee the implementation of restoration of lakes once the restoration works are commenced.

B. Restriction on extraction of ground water by industrial units & framing of appropriate guidelines by the Government:

"Until complete restoration of the said tanks / lakes is done, the drawal of water by the industries shall be restricted by the Government by framing appropriate guidelines in consultation with the Central Groundwater Authority and Expert from Osmania University, particularly Department of Hydrology. Framing of such guidelines regarding extraction of groundwater by the industrial units of Patancheru and Bollaram shall be completed within a period of three months and till then no unit shall be permitted to extract groundwater and the periodical report shall be filed by the State of Telangana to the Registry of NGT (SZ) once in six months, the first of such report shall be filed on or before 26th April, 2018 and the Registry shall place the said report before the Tribunal for passing appropriate direction".

Compliance:

I&CAD Dept. vide Memo dated 03.03.2018 framed guidelines for extractions of ground water by industrial units.

1. The industries should fully treat, recycle and reuse the waste water generated.

2. The industry shall minimize the usage of groundwater by adopting proper treatment and reuse practices.
3. In IDAs, the withdrawal of groundwater may be permitted subject to the condition of undertaking of appropriate groundwater recharge measures in their premises or in IDA.
4. Each industry shall take all measures to adopt artificial recharge in areas.
5. Each industry may have one piezometer well and water levels and water quality shall be monitored regularly.

The same are being implemented by the State Ground Water Dept & District Collector, Sangareddy.

C. Ensuring Primary Treatment by Member Industries of PETL, Compliance of inlet & outlet standards by PETL and Compliance of standards by STP, Amberpet:

"It is the duty of the Board not only to ensure primary treatment by every unit but also must satisfy that the standard of effluent discharged by each industrial unit, after primary treatment to PETL, is within the permissible limit and the PETL maintains its inlet and outlet standards and only after the Board is satisfied that the outlet standard of PETL is within the limits prescribed by the Board and also eligible to be transported for further dilution in the STP at Amberpet and only then transporting shall be permitted. During transport it should be ensured that no breakage or leakage takes place en-route and at the place of discharge in the STP at Amberpet the outlet standards must be checked by the Board and satisfy that it is allowed to enter into the STP for further dilution. After dilution from STP at the point of discharge into Musi river proper check must be made by the Board to ensure the standard".

Compliance:

i. Establishment of Primary ETPs / ETPs:

- **Primary treatment of effluents by the industries before sending to CETPs.** The Board is ensuring that the primary treatment is done by the member units of PETL by regularly monitoring the outlet of primary ETP of the industries and also at inlet of PETL. Further, PETL is also monitoring the effluent tankers of all the member units and rejecting the tankers whose effluent quality does not meet the inlet standards of PETL.

ii. Monitoring of inlet & outlet of PETL, Patancheru:

Inlet of PETL: The half yearly average analysis results of inlet of M/s. PETL, pertaining to the parameters of effluents viz., pH, TDIS, COD, Ammonical Nitrogen, Oil & Grease and Boron for the period from April 2021 to September 2021 are meeting the standards prescribed by the Board.

Outlet of PETL: The half yearly average analysis results of outlet of M/s. PETL, pertaining to the parameters of effluents viz., pH, TSS, TDIS, COD, BOD, Ammonical Nitrogen, Oil & Grease and Boron for the period from April 2021 to September 2021 are meeting the standards prescribed by the Board.

The half yearly Average Analysis results statement of inlet and outlet of PETL for the period from April 2021 to September 2021 are enclosed as **Annexure – II**.

During the period from April 2021 to September 2021, PETL has not rejected any effluent tankers (**Annexure -III**).

iii. Monitoring of STP, Amberpet:

The treated effluents from PETL are discharged through 18 KM (actual 22 Kms) pipeline and K&S Duplicate Main of HMWS&SB for further treatment in the STP, Amberpet. The Board is regularly monitoring the STP Amberpet. Analysis reports for the period from April 2021 to September 2021, indicate all parameters meeting the inland surface water standards (**Annexure-IV**).

iv. Monitoring of surface water quality in Nakkavagu Basin:

The Board is regularly monitoring surface water in Nakkavagu Basin at various locations till the confluence of Nakkavagu with River Manjeera. The analysis reports indicate water quality varying from Class – D to Class –B along the stretch.

The locations along with the quality of surface water at these locations as per water quality criteria issued by CPCB based on analysis reports of water quality in Nakkavagu Basin for the period from April 2021 to September 2021 is as follows: -

- i. Isukavagu at Culvert on Patancheru – Kistareddypet Road – **Class 'D'**.
- ii. Water quality of Isukavagu at upstream of PETL, Pocharam – **Class "D"**.
- iii. Water quality of Isukavagu at downstream of PETL, Pocharam – **Class 'D'**.
- iv. Nakkavagu before confluence point with Isukavagu near Muthangi Bridge (upstream of confluence point with Isukavagu) – **Class 'D'**.
- v. Water quality of Nakkavagu at Bachugudem – **Class 'D'**.
- vi. Water quality of Nakkavagu at Ismailkhanpet – **Class 'D'**.
- vii. Nakkavagu before confluence with River Manjeera at Gowdicherla – **Class 'D'**.

- viii. Manjeera River at Chintakunta Bridge, Chintakunta (V) – **Class 'B'**.
- ix. Water quality of Manjeera River at Gowdicherla before confluence point with Nakkavagu - Class '**B'**'.
- x. Water quality of Manjeera River at Gowdicherla after confluence point with Nakkavagu - Class '**B'**'.

The analysis results of water quality in Nakkavagu basin is enclosed as **Annexure-V**.

CPCB Water Quality Criteria:

Class 'A' – Drinking Water Source without conventional treatment but after disinfection.

Class 'B' -- Outdoor bathing (organized).

Class 'C' -- Drinking water source after conventional treatment and disinfection.

Class 'D' -- Propagation of Wildlife and Fisheries.

Class 'E' -- Irrigation, Industrial Cooling, Controlled waste disposal.

Below 'E'— Not meeting A, B, C, D & E Criteria.

The water quality of River Manjeera at Gowdicherla after confluence with Nakkavagu is under Class 'B' as per the CPCB Water Quality Criteria.

Direction No.4:

"The arrangement of supply of drinking water of adequate quality and quantity to the Villages of (1) Baithole (2) Arutla (3) Chidruppa (4) Ismailkhanpet (5) Gandigudem (6) Sulthapur (7) Khazipalli (8) Kistareddypet (9) Inole (1) Peddakanjarla (11) Patancheru (12) Lakdaram (13) Muthanghi (14) Isnapur (15) Kandi (16) Rudraram (17) Ramchandrapuram (18) Kalabgoor (19) Chitkul (20) Pocharam shall be continued by the State Government which shall be entitled to recover the cost thereof from the industrial units proportionately. The said activity shall be done by the Government through the Hyderabad Metropolitan Water Supply and Sewerage Board until complete restoration of the lakes".

Compliance:

- i. Drinking water is being supplied to the following 20 villages and 2 hamlets in Sangareddy District: -

(1) Kalabgoor, (2) Kandi, (3) Rudraram, (4) Lakdaram, (5) Muthangi, (6)Chitkul, (7) Isnapur, (8) Pocharam, (9) Ganapathiguda, Hamlet of Pocharam (10)Gandiguda, (11)Bachuguda, Hamlet of Pocharam (12) Inole, (13)Peddakanjarla, (14) Byathole, (15) Arutla, (16)Chidruppa,

(17)Ismailkhanpet, (18) Khazipally, (19).Kistareddypet, (20) Sulthanpur, (21)Patancheru and (22)Ramachandrapuram.

- ii. The drinking water is being supplied by the Mission Bhagiratha (MB) for the villages at Sl.No. 1 to 18.
- iii. M/s. HMWS&SB has been supplying drinking water to four habitations, Sl.No. 19 to 22.

The letter received from the Executive Engineer, MB Grid Division, Sangareddy dated 22.10.2021 and HMWS&SB statement dated 22.10.2021 showing the water supply to the villagers for the period from April 2021 to September 2021 is enclosed as **Annexure - VI**.

iv. **Monitoring of Ground water in Nakkavagu Basin:**

The Board is quarterly monitoring the ground water in the surrounding villages of Nakkavagu Basin for drinking water parameters since 2001, as per IS 10500 : 1991 (revised IS 10500 : 2012) to ascertain the quality of ground water. The data for the period from April 2021 to September 2021 is enclosed as **Annexure -VII**.

S. No	Bore well location	Inference (APRIL '2021 - SEPTEMBER '2021)
1	Muthangi village	All the parameters are within the prescribed standards in the month of April-2021 & July-2021.
2	Inole village	All the parameters are within the prescribed standards in the month of April-2021 & July-2021.
3	Kistareddypet village	All the parameters are within the prescribed standards except Total Hardness in the month of April-2021 & July-2021.
4	Sultanpur village	All the parameters are within the prescribed standards except TDS, Total Hardness, Ca ²⁺ , Mg ²⁺ & Lead in the month of April-2021. All the parameters are within the prescribed standards except TDS, Total Hardness, Ca ²⁺ , Mg ²⁺ & Cl ⁻ in the month of July-2021.
5	Bachugudem village	All the parameters are within the prescribed standards except Total Hardness & Lead in the month of April-2021 & July-2021.

S. No	Bore well location	Inference (APRIL '2021 – SEPTEMBER '2021)
6	Arutla village	All the parameters are within the prescribed standards except TDS, Total Hardness, Ca ²⁺ , Mg ²⁺ & Lead in the month of April-2021 & July -2021.
7	Chinnakanjarla village	All the parameters are within the prescribed standards in the month of April-2021 & July -2021.
8	Patancheru village	All the parameters are within the prescribed standards except Total Hardness in the month of April-2021 & July -2021.
9	Peddakanjarla village	All the parameters are within the prescribed standards in the month of April-2021. All the parameters are within the prescribed standards except Iron in the month of July -2021.
10	Pocharam village	All the parameters are within the prescribed standards in the month of April-2021 & July -2021.
11	Chitkul village	All the parameters are within the prescribed standards except Total Hardness, Mg ²⁺ & Iron in the month of April-2021. All the parameters are within the prescribed standards except Total Hardness & Iron in the month of July -2021.
12	Baithole village	All the parameters are within the prescribed standards in the month of April-2021 & July -2021.
13	Kardanoor village	All the parameters are within the prescribed standards in the month of April-2021 & July-2021.
14	Chidrupa village	All the parameters are within the prescribed standards except Iron in the month of April -2021 & July-2021.
15	Gandigudem village	All the parameters are within the prescribed standards except Total Hardness, Mg ²⁺ & Iron in the month of April -2021 & July-2021.
16	Dayara village	All the parameters are within the prescribed standards except Total Hardness & Iron in the month of April -2021 & July-2021.

S. No	Bore well location	Inference (APRIL '2021 – SEPTEMBER '2021)
17	Ismailkhanpet village	All the parameters are within the prescribed standards except Total Hardness & Iron in the month of April -2021 & July-2021.
18	Indresam village	All the parameters are within the prescribed standards except Iron in the month of April-2021 & July -2021.
19	Bore well near Temple, Gundlamachanoor (V), Hatnoora (M), Sangareddy dist.	Sample was not collected due to motor pump problem in the month of April-2021 & July -2021.
20	Bore well near Cheruvu, Gundlamachanoor (V), Hatnoora (M), Sangareddy dist.	All the parameters are within the prescribed standards except Iron in the month of April-2021 & July-2021.
21	Bore well within agricultural land near water purifier plant, Gundlamachanoor (V), Hatnoora (M), Sangareddy dist.	Sample was not collected as the Electric Power was disconnected in the month of April-2021 & July -2021.
22	Bore well within agricultural land beside Paraboiled rice mill, Borapatla (V), Hatnoora (M), Sangareddy Dist.	All the parameters are within the prescribed standards except Iron in the month of April-2021 & July -2021.
23	Bore well beside Lord Shiva temple, Borapatla (V), Hatnoora (M), Sangareddy dist.	All the parameters are within the prescribed standards except Total Hardness & Iron in the month of April-2021. All the parameters are within the prescribed standards except Iron in the month of July -2021.

The affected villages are being provided with drinking water.

Direction No. 5:

"The shortcoming pointed out by the report of CAG of March, 2014 shall be rectified and periodical status report filed".

Compliance:

The Board has submitted reply to the CAG on the Performance Audit of the Board vide letter dated 28.03.2017.

Direction Nos. 6, 7 & 8:

"(6) For the period from 1986-1987 till 2001-2002, the villagers are entitled to compensation at the rate of Rs.1,000 per acre per annum in respect of dry land and Rs.1,700 per acre per annum in respect of wet agricultural land.

(7) In so far as it relates to the claim of applicants in Application Nos.69 to 72 of 2013, regarding Survey Nos.345 and 346 of Chidruppa Village, compensation shall be paid to the claimants / legal heirs till 2001-2002.

(8) There is no need to either reverse the quantum of compensation or to continue payment of compensation after 2001-2002 except in respect of specific cases of claim of compensation which will be decided on merits and in accordance with law".

Compliance:

Crop compensation for the period 1986-1987 to 2000 was collected from the industries and disbursed by the Prl. District & Sessions Judge, Sangareddy, in coordination with District Collector, Sangareddy.

Subsequently, crop compensation for the period 2001-2002 was also collected and disbursed except in the cases where the beneficiaries or legal heirs could not appear before the Court.

Direction No. 9:**Expert Committee on Health Studies:**

"The State Government shall constitute an Expert Committee headed by the Director of Medical Education along with Experts drawn from various fields like Infectious Diseases, Dermatology etc., and Scientists well versed in Microbial Resistance and Epidemiology to make a thorough study in all the villages forming part of Manjeera River basin in and around Nakkavagu and other water bodies and also Musi River Basin to recommend:

(i) As to whether the health hazard of the people living in the area due to the industrial pollution continues and if so, what relief should be granted?

(ii) Whether the activities of the pharmaceutical industries have led to Antimicrobial Resistance to drugs and if so, what are the consequences on the health of the people and the remedial measures to be taken?

(iii) A broad Epidemiological and Genetic Study and survey to be made including remedial measures to be taken.

The said committee shall be constituted by the State Government within a period of two weeks from the date of receipt of copy of this judgment and the committee

shall be directed to submit its report within three months thereafter and recommendations of the committee shall be implemented by the Government and status report regarding implementation to be filed periodically before this Tribunal once in six months. The report of the committee and the status of implementation shall also be placed in the public domain by uploading on the website of the Director of Medical Education and Health and Family Welfare Department of Government of Telangana”.

Compliance:

As per the directions of Hon'ble Tribunal, the Director of Medical Education was asked to take up Health and Epidemiological study. DME constituted Expert Committee with doctors from OMC, Hyderabad and TSPCB has released an amount of Rs.10 lakhs to carry Health Study.

The Nodal Officer of the Expert Committee vide letter dated 08.11.2021 addressed to the Director of Medical Education, Telangana State submitted the add-on and improved version of the 1st report (**Annexure-VIII**). The Nodal Officer of Expert Committee stated as follows: -

- i. In the first report, data was analyzed and compared in terms of case and control and for some parameters, percentages were calculated for proper comparison. This way of analysis was not sufficient to bring out the facts in the data related to morbidity and mortality.
- ii. On further observation of data, the geographic area identified by Green Tribunal can be divided into 3 sub-groups, based upon the presence of industry and distance from the industry, to the human habitation:
 - a. Group A, (29 villages) where the human habitation was in the core of the industrial area and are exposed to the industrial pollution.
 - b. Group B, (13 villages) situated on the Musi River Bank, more of the garbage dump yards and grave yards are present in the area and the habitations are more of Urban Slums.
 - c. Group C, (6 villages) are in the peri-urban areas living by the side of the Musi River banks where agriculture and seed processing is the main occupation.
- iii. This division of the study group and comparison with the control and each sub-group with control in terms of percentages followed by application of *Statistical tests of significance 'p'* value calculation for the parameters

wherever appropriate has a more focused outcome related to the objectives of the study.

- iv. The Analysis was done with Form-A till now and the changes made are incorporated in the present report along with its interpretation. Hence, there is slight change in the plan of analysis.

The Nodal Officer of the Expert committee further stated that the analysis is consuming lot of time in reorganizing the tables & the write up and requested 3 months time to submit the final report.

Direction No. 10:

Establishment of Super Specialty Hospital:

"In the light of our findings that no adequate health facilities are available in the area, we direct the Government of Telangana to establish a Government Super Speciality Hospital with adequate medical facilities to treat all sorts of occupational diseases for which the industrial establishments situated in the industrial hub shall contribute 75% of the total cost and the remaining amount to be contributed by the State Government. Such hospital shall be run under the supervision of the committee of Medical Experts and also involving Senior Government Officers connected with the Health Department".

Compliance:

Initially, it was decided to strengthen the Area Hospital to meet the medical needs of the local population. However, subsequently, Director of Medical Education (DME) has proposed a new 100 bedded Occupational Therapy Hospital (OCTH), in 3 acres at Rural Health Centre, adjacent to Area Hospital, Patancheru (**Annexure-IX**).

- i. In the OCTH, the following facilities are proposed:

1.	Biochemistry
2.	Pathology
3.	Microbiology
4.	General Medicine
5.	TBCD/Pulmonary/Respiratory Medicine
6.	Dermatology
7.	Radio Diagnosis
8.	Pediatrics
9.	Psychiatry
10.	General Surgery
11.	Orthopedics
12.	Anesthesia
13.	Obstetrics & Gynecology
14.	Plastic Surgery
15.	Neuro Surgery
16.	Medical oncology

- ii. The Managing Director, TSMSIDC has submitted Proforma Estimates for the 100 bedded Occupational Therapy Block for Rs.30.00 Crores towards Civil Works and Equipment. The recurring expenditure is Rs.13.37 Crores per annum for HR (Salaries) and the recurring expenditure for 10 years will be Rs.133,78,04,260/-

The Board is pursuing with HM&FW Dept., Govt. of Telangana on establishment of Government Super Specialty Hospital with adequate medical facilities to treat all sorts of occupational diseases as per the directions of the Hon'ble NGT.

Direction Nos. 11 & 13:

"(11). There is no necessity to direct closure of the existing industrial units in Patancheru and Bollaram. However, unless and until restoration activities are completed the Regulatory Authority shall not consider any of the applications of the existing units for expansion. However, in the event of the Regulatory Authority deciding that expansion in respect of a particular unit is required in public interest, such proposal may be considered not only strictly in accordance with the provisions of the Act and only after satisfying that the unit is showing ZLD but subject to further condition that the said unit shall be directed to deposit an amount equivalent to 1% of the annual turnover in the previous year and such amount shall be kept in a separate account in the name of "Patancheru-Bollaram Environment Relief Fund" and only after the deposit of the said amount, the claim for expansion may be considered".

"(13) We direct creation of a Corpus Fund in the name of "Patancheru and Bollaram Environment Relief Fund" which shall consist of deposit of minimum 1% of the annual turnover in respect of the claim for expansion if it is considered by the Regulatory Authority and contribution of all the industrial units situated in Patancheru and Bollaram an amount of 0.5% of the annual turnover of the previous year and the contribution shall be continued till complete restoration of the entire affected area and after the Tribunal passes appropriate orders.

The said Corpus Fund shall be operated jointly by the Chief Secretary of the Government of Telangana and the Chairman of the Telangana State Pollution Control Board and the amount shall be utilised for restoration of environment in the entire affected area and as per the decision taken by the committee comprising of

- 1) *The Chief Secretary to Government of Telangana*
- 2) *The Secretary to Government Environment and Forest Department*
- 3) *The Secretary to Government, Irrigation and Water Resources Department*
- 4) *The Secretary to Government, Industries Department*
- 5) *The Secretary to Government, Panchayat Raj Department*

- 6) *One Environmental Scientist from Osmania University, to be nominated by the Vice-Chancellor*
- 7) *One representative of a prominent NGO in Telangana involved in Environmental Awareness Programmes*
- 8) *One representative of BDMAI, preferably its President*
- 9) *The Chairman of the Telangana State Pollution Control Board who shall act as the Convener.*

The contribution as stated above as 'Patancheru - Bollaram Environment Relief Fund' is independent of the payment directed against the units under 'polluter pays' principle or contribution of amount by the units for the establishment of Super Speciality Hospital".

Compliance:

a. Follow-up action taken by the Government and TSPCB:

In compliance with the directions of the Hon'ble NGT dated 24.10.2017, the Environment, Forest, Science & Technology Dept., Government of Telangana issued GO Ms No. 24, dated 24.04.2019, amending the Ban Notification on establishment / expansion of certain polluting industries in erstwhile Medak, Rangareddy, Mahabubnagar and Nalgonda Districts.

As per the directions of the Hon'ble NGT, an account has been created in Andhra Bank, Secretariat Branch, Hyderabad in the name of "**Patancheru and Bollaram Environment Relief Fund**", to be operated jointly by the Chief Secretary, Govt of Telangana and Chairman, TSPCB. The same was informed by the Board to the EFS&T Dept., vide letter dated 02.04.2018.

In compliance with the directions of the Hon'ble NGT dated 24.10.2017, the Environment, Forest, Science & Technology Dept., Government of Telangana issued GO Ms No. 31, dated 24.05.2019, constituting a Committee for taking a decision to utilise the Corpus Fund named 'Patancheru - Bollaram Environment Relief Fund' for restoration of the Environment in the entire attached areas of Patancheru & Bollaram industrial areas. Further, the above GO was amended by the Govt of Telangana vide GO Ms No. 1, dated 28.01.2020.

Issue of Operational Guidelines for implementation of Hon'ble NGT Order for collection of Corpus Fund:

The Board issued Operational Guidelines (**Annexure-X**) as an internal communication for implementation of the Hon'ble NGT Judgment dated 24.10.2017, GO Ms No. 24 dated 24.04.2019 and GO Ms No. 31 dated 24.05.2019, for collection of Corpus Fund @ 1% from the industries seeking

expansion and @ 0.5% from all the industries on the Annual Turnover. The Board identified 162 no. of presently operating industries which require to pay Corpus Fund of 0.5% w.e.f., 24.10.2017 (date of Judgment) and 1% in case these industries goes for expansion.

b. Representation given by Bulk Drug Manufacturers Association (BDMA) on collection of Corpus Fund:

The BDMA submitted representation dt.28.09.2019 stating that, the Hon'ble NGT Order dated 24.10.2017 allows for expansion of the industries having ZLD after depositing an amount of 1% of annual turnover in the previous year and also payment of 0.5% Corpus Fund by the industries. Their contention was the said order is applicable to the industries in the Patancheru – Bollaram Stretch only and not for other industries.

The BDMA requested the Board to temporarily suspend the collection of 0.5 % of annual turnover from the industry from the financial year 2016-17 till such time clarifications are obtained from Hon'ble NGT.

c. Cases filed by BDMA & Drug Industries (38 Nos) in December 2019 to February 2020:

The BDMA and some industries (38 Nos.) have filed petitions before the Hon'ble High Court against the Operational Guidelines issued by the Board on collection of Corpus Fund from the industries for implementation of the Hon'ble NGT Judgment dated 24.10.2017. Further, one industry i.e., M/s. SMS Life Sciences India Ltd., Khazipally (V), Jinnaram (M), Sangareddy District has also filed Writ Petition No. 1271 of 2020 before the Hon'ble High Court challenging applicability of the Hon'ble NGT Judgment dated 24.10.2017 in Application No. 90 of 2013 & batch concerned to the Petitioner industry.

Disposal of cases by the Hon'ble High Court in 32 cases:

The Hon'ble High Court disposed the Writ Petitions of individual industries (32 Nos.) in batches vide Orders dated 20.12.2019, 22.01.2020, 05.02.2020 & 12.02.2020.

The WPs filed by BDMA and 6 industries {M/s. Dr.Reddy's Laboratories, Unit-I, II & III (4 cases), M/s SMS Pharmaceuticals Ltd., and M/s.Aktinos Pharma (P) Ltd.,} are still pending before the Hon'ble High Court.

d. Follow-up action on the directions of Hon'ble High Court on the Writ Petitions filed by BDMA and Drug & Drug Intermediate industries:

The Board issued individual letters to the Applicable Industries (except the 5 industries, whose WPs are pending before the Hon'ble High Court) vide letters dated 17.02.2020 & 30.03.2020 for payment of 0.5% of Corpus Fund and 1% of Corpus Fund by the industries to whom CFE for expansion has already been issued to the industries subsequent to GO Ms No. 64 dated 25.07.2013 and prior to the NGT Order dated 24.10.2017, as the CFE orders for expansion were issued to these units with a stipulation that the orders are subject to the final outcome of the Hon'ble NGT Orders.

Further, as per the Hon'ble NGT directions, CFE applications for expansion in the above said Ban areas are being processed and CFEs for expansion are being issued to the applicable industries after depositing of 1% amount to the Corpus Fund based on the previous year's Annual Turnover. An amount of Rs. 166 Crores (as on 30.09.2021) is collected from some of the industries in the Corpus Fund Account i.e., 0.5% and 1% for expansion.

e. Show Cause Notices issued by the Regional Office for payment of 0.5% and 1% Corpus Fund:

The Regional Office, Sangareddy issued Show Cause Notices dated 28.09.2020 to 56 nos. of industries for payment of 1% of Corpus Fund to whom CFE for expansion is issued prior to Hon'ble NGT Judgment and 0.5% of Corpus Fund which have not paid till date.

Some of the industries submitted reply to the Show Cause Notices stating that the TSPCB has no jurisdiction to make the demand without any sanction by the Government, as the amount payable as per the Orders of the NGT is yet to be quantified and their units are not in a position to make contribution to the Corpus Fund as demanded.

f. Writ Petitions filed by individual industries and BDMA in November / December 2020 and in 2021:

It is to submit that BDMA and some of the industries have filed Writ Petitions (20 Nos.) before the Hon'ble High Court of Telangana challenging the Show Cause Notices issued by the Board; not to take punitive action against the Member units without considering representations filed for reviewing the guidelines for remittance of Corpus Fund and not to demand contribution from the petitioner units to the Corpus Fund and refrain from taking any coercive action, pending disposal of the writ petitions.

The Hon'ble High Court dismissed the following fifteen (15) Writ Petitions till date. The copies of the Hon'ble High Court Orders are enclosed as **Annexure-XI**.

Sl. No	WP No.	Petitioners	WP disposed on
1.	19514/2020	BDMA along with 6 petitioner industries	19.02.2021
2.	23139/2020	M/s. Aurobindo Pharma Ltd., Unit-5, Plot No.79 to 91, Phase-II, IDA Pashamylaram, Patancheru Mandal, Sangareddy District.	19.02.2021
3.	23154/2020	M/s. Aurobindo Pharma Ltd., Unit-I, Survey Nos. 3379, 385, 386, 388-396 & 269, Borpatla, Hatnoor (M), Sangareddy District.	19.02.2021
4.	23296/2020	M/s. Aurobindo Pharma Ltd., Unit-6 A&B, Survey No. 329/30 and 329/47, Chitkul (V), Patancheru (M), Sangareddy District.	19.02.2021
5.	23328/2020	M/s. Aurobindo Pharma Ltd., (Unit-9), Gundlamachanoor (V), Hatnoora (M), Sangareddy District.	19.02.2021
6.	4118/2021	M/s. Chrome Laboratories India (P) Ltd, Pashamailaram, Sangareddy District.	26.03.2021
7.	4143/2021	M/s. Suven Pharmaceuticals Ltd, Pashamailaram, Sangareddy District.	26.03.2021
8.	6105/2021	M/s. Pirmal Pharma Ltd, Digwal (V), Kohir (M), Sangareddy District.	12.11.2021
9.	19419/2020	M/s Biocon Ltd Phase-II, I D A Pashamylaram Sangareddy District	02.12.2021
10.	19194/2020	M/s. Covalent Laboratories Pvt. Ltd., Gundlamachanoor (V) Hathnoor (M), Sangareddy District	07.12.2021
11.	19425/2020	M/s Synthokem Labs Pvt Ltd, Unit-II, Phase II, IDA Pashamailaraam Sangareddy District	07.12.2021
12.	19446/2020	M/s CIREX Pharmaceuticals Ltd Sy No 371, Gundlamachanoor (V) Hathnoor(M), Sangareddy District	07.12.2021
13.	20276/2020	M/s Hetero Labs Limited Unit I, S No 10 Gaddapotharam (V) Jinnaram (M) Sangareddy Dist	07.12.2021
14.	20385/2020	M/s Hetero Labs Limited Unit IV, S No 599, Temple Street Bonthapalli(V) Gummadidala (M) Sangareddy Dist	07.12.2021

Sl. No	WP No.	Petitioners	WP disposed on
15.	20307/2020	M/s. Hetero Labs Ltd., Unit-I, Sy.No.213, 215 & 253, Bonthapally (V), Gummadidala (M), Sangareddy District.	07.12.2021

The petitions of the following 5 cases are pending before the Hon'ble High Court.

Pending Writ Petitions (3 Nos.) filed by Drug and Drug Intermediate Units, challenging Show Cause Notice issued by RO Sangareddy dated 28.09.2020:

Sl. No	WP No.	Petitioner industry	Prayer
1.	19674/2020	M/s Everest Organics Ltd Aroor (V), Sadasivpet (M), Sangareddy Dist	Stay all further proceedings pursuant to notice issued by R2 (TSPCB) dated 28.09.2020, pending disposal of WP.
2.	19684/2020	M/s Virupaksha Organics Ltd, Unit II, Phase-1, IDA Pashamailaram Sangareddy District	Declaring the action of R2 in demanding contribution to the Corpus Fund by the Petitioner, despite the unit is not in the Patancheru – Bollaram IDAs and brushing aside the orders of High Court in earlier WPs filed by the Petitioner Industries and issuing Show Cause Notice dated 28.09.2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violatives of Article 14 and 19 (1) (g) of Constitution of India and per contra to the Judgment of NGT, Chennai and direct Respondents not to insist upon contribution to the Corpus Fund and setaside the Show Cause Notice.
3.	19780/2020	M/s. Sri Chaitanya Chlorides Pvt Ltd, IDA Pashamylaram Sangareddy Dist	

Pending Writ Petitions (2 Nos.) filed by Drug and Drug Intermediate Units:

Sl. No	WP No.	Petitioners	Prayer
1.	19682/2020	M/s Honour Lab Limited Unit I, Sy.No.202 Bonthapalli (V), Gummadidala (M) Sangareddy Dist Telangana	(i). Hon'ble Court may be pleased to direct the R2 (TSPCB) not to demand contribution from the petitioner to the corpus fund and refrain from taking any coercive action, pending disposal of the WP.
2.	19690/2020	M/s Vivin Drugs & Pharmaceuticels Ltd, S.No 10 and 10D Gaddapotharam (V) Jinnaram(M) Sangareddy Dist	(ii). Declaring the action of R2 in demanding contribution to the Corpus Fund by the unit, despite it is not in the Patancheru – Bollaram IDAs area and brushing aside the orders of High Court dated 20.12.2019 in WP No. 24987/2019 & batch and demanding the contribution to the Corpus Fund pursuant to Notice dated 06.11.2019 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violatives of

Sl. No	WP No.	Petitioners	Prayer
			Article 14 and 19 (1) (g) of Constitution of India and per contra to the Judgment of NGT, Chennai and also subversive of the provisions of Water & Air Act and Rules framed there under and consequently direct the Respondents not to insist upon contribution to the Corpus Fund.

g. Payment of 1% Corpus Fund in case of multiple applications for Consent for Establishment (CFE) for expansion:

The Board received representation from Bulk Drug Manufacturers Association of India (BDMAI), Hyderabad and from certain Bulk Drug Industries regarding payment of Corpus Fund of 1% for CFE for expansion in case of multiple CFE expansion applications.

The Board after careful examination of the representation of BDMAI, Hyderabad and industries with regard to applicable industries seeking CFE for expansion for more than one time, issued circular dated 21.10.2021 (**Annexure-XII**) with the following decision:-

"To collect Corpus Fund of 1% on previous year financial annual turnover for the 1st expansion and in case of any further expansion, Corpus Fund of 1% on the difference in the previous and the present annual turnover".

Direction No. 12:

"All the existing units shall have their primary effluent treatment system inside the unit, whether they are members of CETP or not and the same has to be scrupulously enforced by the Regulatory Authority".

Compliance:

It is respectfully submitted that as per the directions of the Hon'ble Supreme Court in WP (C) No. 375 of 2012 with regard to ETPs, STPs & CETPs, the Board vide paper notification dated 24.03.2017 has directed all the water pollution potential units in the State to establish primary effluent treatment system. The WP (C) No. 375 of 2012 was taken up by the Hon'ble NGT, Principal Bench, New Delhi and renumbered as OA No. 593 of 2017. The Hon'ble NGT, New Delhi disposed the case vide Order dated 22.02.2021, issuing certain directions to the State Governments. The Board is filing monthly status reports on ETPs, STPs & CETPs to CPCB through online portal from August 2018 onwards. Further, the State Government is also filing the status of ETPs, STPs & CETPs before the Hon'ble NGT, Principal Bench, New Delhi through Quarterly Reports in OA No. 606 of 2018.

Direction No. 14:

"At present there is no necessity for any direction against any of the units to pay any amount under 'polluter pays' principle except leaving it to the authority to invoke the same in appropriate cases".

Compliance:

It is to submit that as per the directions of the Hon'ble NGT, the Board is invoking the "Polluter pays Principle" in cases warranted.

Direction No. 15:

"On the factual matrix of the case, there is no necessity for appointment of any permanent authority by the Central Government by invoking powers under Section 3 of the Environment (Protection) Act, 1986. However, it is open to the Central Government to appoint any such authority for supervising and implementing various directions given in the judgment since the directions are already existing directions from various authorities and are continuing process".

Compliance: --**Direction No. 16:**

"CSR of the units as governed under the Companies Act, 2013 are independent of various directions contained in this judgment including setting up of a Super Speciality Hospital, amounts to be contributed for restoration etc".

Compliance: ---**Direction No. 17:**

"There are no further directions required for functioning of Jeedimetla Effluent Treatment Plant (JETL) and the same is discharged, except directing the Board to make continuous monitoring of the function of JETL and ensure that the directions given by the Hon'ble Supreme Court dated 10.11.1999 to JETL are scrupulously followed."

Compliance:

The Board is monitoring inlet & outlet parameters on monthly basis to verify the compliance of the inlet and outlet standards of JETL.

Inlet of JETL: The monthly average analysis results of inlet of M/s. JETL, pertaining to the parameters of effluents for the period from April 2021 to September 2021 are meeting the inlet standards prescribed by the Board, except one parameter viz., Ammonical Nitrogen during the month of April 2021.

Outlet of JETL: The monthly average analysis results of outlet of M/s. JETL, pertaining to the parameters of effluents from April 2021 to September 2021 are meeting the standards prescribed by the Board.

The monthly Analysis results of inlet and outlet of JETL from April 2021 to September 2021 are enclosed as **Annexure-XIII**.

The Board is taking necessary action for compliance of the directions issued by the Hon'ble NGT, Chennai vide Judgment dated 24-10-2017.


13/2.
MEMBER SECRETARY
MEMBER SECRETARY
T.S. Pollution Control Board
Paryavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-18.

S.No.	Unit_Name	Line of activity	Connectivity status	Remarks
	RO, Sangareddy.			
1	M/s. Aurobindo Pharmaceuticals Ltd., Unit – I, Sy. No. 388/89, Borapatla (V), Hatnoora (M), Sangareddy District.	Pharmaceutical	Connected	
2	M/s Aurobindo Pharma Ltd., Unit V, Plot No. 79-91, Phase-II, IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
3	Aurobindo Pharma Ltd., Unit - VI-A&B, Sy. No. 329/39 & 329/47, Chitkul, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
4	M/s. Aurobindo Pharmaceuticals Ltd., Unit – IX, Sy. No. 371, Gundlamachanoor (V), Hatnoora (M), Sangareddy District.	Pharmaceutical	Connected	
5	M/s. Mylan Laboratories Ltd (Formerly M/s. Matrix Laboratories Ltd), Unit – 7, Plot No. 13, 14, 99 & 100, Phase-II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
6	M/s. Piramal Enterprises Ltd (Formerly M/s. Piramal Healthcare Ltd, Unit – I, II & III), Sy. No. 71,77,78,79A to 80A,81A & 82A, Digwal (V), Zaheerabad (M), Sangareddy District.	Pharmaceutical	Connected	
7	M/s. Everest Organics Ltd., Aroor (V), Sadasivpet (M), Sangareddy District.	Pharmaceutical	Connected	
8	M/s. Biocon Ltd., Plot No. 213 – 215, Phase – II, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
9	M/s. Sri Chaitanya Chlorides Pvt. Ltd., Plot No. 31,32,39 and 40, Phase - II, Pashamailaram, Sangareddy District.	Pharmaceutical	Connected	
10	M/s. MSN Pharma Chem Pvt. Ltd (Formerly M/s. Monarch Laboratories Ltd), Plot No. 212, Phase –II, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
11	M/s. Ogene Systems India Pvt Ltd., (Formerly Monarch Laboratories Ltd), Plot No. 212, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District	Pharmaceutical	Connected	
12	M/s. Arch Pharma Labs Ltd., (formerly M/s. Merven Drug Products Ltd.), Sy. No. 323, Gundlamachanoor (V), Hatnoora (M), Sangareddy District.	Pharmaceutical	Connected	
13	M/s. MSN Laboratories Ltd, Sy. No. 317 & 323, Rudraram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
14	M/s. Suven Life Sciences Ltd., Plot No. 262, 263, 270 & 271, IDA, Phase-II, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
15	M/s.Hitesh Chemicals & Drugs Pvt. Ltd., D-7 & 8, Industrial Estate, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
16	M/s.Roopa Industries Ltd., A3, A4, Phase – IV, IDA, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
17	M/s. Inventa Chemicals Ltd., Unit – III, (Formely M/s. Deccan Drugs Ltd.), Sy. No. 221, Pati (V), Patancheru(M), Sangareddy District.	Pharmaceutical	Connected	
18	M/s. MSN Laboratories Ltd, Unit-II, (formerly M/s. Venkatarama Chemicals Ltd), Sy. No. 36/A, Kardanoor (V), Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
19	M/s. Covalent Laboratories Ltd., (Formerly SV's Remedies Ltd, formerly Randy Laboratories Limited, Sy. No. 374/A, Gundlamachnoor (V), Hathnoora (M), Sangareddy District.	Pharmaceutical	Connected	
20	M/s. Honour Lab Pvt. Ltd, Unit-V, (Formerly M/s. Cirex Pharmaceutical Ltd), Sy. No. 371, Gundlamachanoor (V), Hatnoor (M), Sangareddy District.	Pharmaceutical	Connected	

21	M/s. Arene Life Sciences Ltd., Sy. No. 49 & 210, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
22	M/s. Synthokem Labs Pvt. Ltd., Unit – II, (Formerly M/s. Pfimex Organics Ltd.), Plot No.222-224 & 235-237, Phase-II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
23	M/s. Virchow Petrochemical Pvt.Ltd., Plot No. 17A, IDA, Patancheru, Sangareddy District.	Pharmaceutical	Connected	
24	M/s. Chromo Laboratories India Pvt. Ltd., (Formerly M/s. Anjani Chem), Plot No. 43, Phase – II, IDA, Pashamailaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Connected	
25	Smilax Laboraories Ltd, Patancheru (M), Sangareddy District.	Pharmaceutical	Closed - Sick.	Sick
26	M/s. SS Organics Ltd., Sy. No. 252/1, Aroor (V), Sadasivpet (M), Sangareddy Dist.	Pharmaceutical	Connected	
27	Anu's Laboratories Ltd, Unit-II (Formerly Nitya Laboratories Ltd.,) IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Pharmaceutical	Closed - Sick.	Sick
28	Avon Organics Ltd, Sy. No. 18, Yawapur (V), Sadasivapet (M), Sangareddy District.	Pharmaceutical	Closed - Sick.	Sick
29	M/s. Nectar Crop Sciences Ltd (formerly M/s. Hyderabad Chemicals Products Ltd), Plot No. 60 & 61, IDA, Pashamailaram (V), Patancheru (M), Sangareddy District.	Pesticides	Conneted.	
30	Deccan Leathers Ltd, Plot No. 25, Phase-I, IDA, Patancheru (M), Sangareddy District.	Tannery	Sick	Sick
31	Neuland Laboratories Ltd, Unit-II, Plot No. 92-94, 257-259, IDA,Phase-II, Pashamylaram (V&M), Sangareddy District.	Pharmaceutical	Connected	
32	Virupaksha Organics Pvt. Ltd Plot No. 32 & 33, Phase-I, IDA, Pashamylaram (V&M), Sangareddy District.	Pharmaceutical	Connected	
33	Patancheru Enviro Tech Ltd, Plot No. 23,24,25 PhaseIV, IDA, Patancheru, Sangareddy District	CETPs	Connected	
34	Gensynth Laboratories Pvt. Ltd, Pashamylaram, Sangareddy District.	Pharmaceutical	Connected.	
35	RR Laboratories Pvt. Ltd, Plot No. 206, Phase-II, IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Intermediates	Connected.	
36	AVR Organics Pvt. Ltd, Yewapur (V), Sadasivapet (M), Sangareddy District.	Intermediates	Connected.	
37	Micro Molecules Pvt. Ltd, Plot No. 4,5,14&15, Phase-II, IDA, Pashamylaram, Patancheru M), Sangareddy District.	Intermediates	Connected.	
38	Satyadeva Pharmaceuticals Pvt. Ltd, Unit-II, Plot No. 21-26, Phase-II, IDA, Pashamylaram, Patancheru (M), Sangareddy District.	Intermediates	Connected.	
	RO, R.C.Puram.			
39	M/s. Mylan Laboratories Ltd., Unit – II (Formerly M/s. Astrix Laboratories Ltd.), Sy.No.10 & 42, Gaddapotharam (V), Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	
40	M/s. Mylan Laboratories Ltd., Unit-I, (Formerly M/s. Matrix Laboratories Ltd., Unit – I / Formerly M/s. Vorin Laboratories Ltd.,) Sy.No. 10, IDA, Gaddapotharam, Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	
41	M/s. Dr. Reddy Laboratories Ltd., Unit – I, Plot No. 137, 138, 145 & 146 SVCIE, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
42	M/s. Dr. Reddy Laboratories Ltd., Unit – II, Plot Nos.1, 75 A & B, 110, 111 & 112, SVCIE, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	

43	M/s. Dr. Reddys Laboratories Ltd., Chemical Tech Operations, Unit – III, Plot Nos. 116, 126 C & Sy.No. 157, S.V. Co-Operative Industrial Estate, IDA, Bollaram, Jinnaram (M), Sangareddy District 502 325.	Pharmaceutical	Connected	
44	M/s. Sri Krishna Pharmaceuticals Ltd, Unit-IV (Formerly M/s. Sri Krishna Drugs Ltd, Unit- II & M/s. Arandy Laboratories Ltd), Sy.No. 296/7/10, IDA Bollaram, Jinnaram (M), Sangareddy District 502 325.	Pharmaceutical	Connected	
45	M/s. Hygro Chemicals Pharmtek Pvt Ltd., (Formerly known as M/s. Hygro Chemicals Pvt Ltd.), Plot No. 174, Progressive Industrial Society, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
46	M/s. Gennex Pharmaceuticals Ltd., (Formerly M/s. Prudential Pharmaceuticals Ltd), Sy.No.133, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
47	M/s. Prabhava Organics (P) Ltd., Plot No. 103/B, Sri Venkateswara Co-op. Indl. Estate, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
48	M/s. Glochem Industries Ltd., Sy.No. 174 to 176, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
49	M/s. Rampex Labs Pvt Ltd., Sy.No. 172, Plot No. 151, S.V. Co-op. Industrial Estate, (V) Road, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
50	M/s. Sreekara Organics, Sy.No. 159/A, SVCIE, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
51	M/s. Sheetal Chemicals Pvt Ltd., Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
52	M/s. Aktinos Pharma Pvt Ltd., (Formerly M/s. Vaishnavi Labs Ltd.), Plot No. 154/A/6, Sy.No. 172 A, S. V. CO-Op. Industrial Estate, IDA, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
53	M/s. Hexagon Drug Laboratories Pvt Ltd., Plot No. 103/D, SVCIE, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
54	M/s. Pragathi Organics Ltd., Bollaram Village, Jinnaram Mandal, Sangareddy District.	Pharmaceutical	Sick	Sick
55	M/s. Sridhanada Laboratories, (Formerly M/s. Hydex Chemicals Pvt Ltd.,) Sy.No. 296/7/3, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
56	M/s. Vindhya Organics (Formerly M/s. Parsin Chemicals Ltd), Plot.No.3, 4 & 5, Anrich Industrial Estate, IDA Bollaram, Jinnaram (M), Sangareddy District - 502 325.	Pharmaceutical	Connected	
57	M/s. Vijayasri Organics, Plot No. 164/A3, Sy.No. 172/A, S.V. Cooperative Industrial Estate, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
58	M/s. Fermi Chemicals Pvt Ltd., (Formerly M/s. Narmada Chemicals Ltd.), Sy.No. 103/E/1, SVCIE, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
59	M/s. Balaji Amines, Bollaram (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
60	M/s. Enpiar Pharma Pvt Ltd., (Formerly M/s. Vishnu Biotech Pvt Ltd.,) Sy.No. 296/7/3 & 1/5, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
61	M/s. Aurobindo Pharmaceuticals Ltd., Unit – II, Plot No. 103/A, 104/A, SVCIE, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
62	M/s. Sai Life Sciences Ltd., (Formerly M/s. Sai Advantium Pharma Ltd), Sy.No. 296/7/3, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	

63	M/s. Harika Drugs Pvt., Ltd., Sy.No. 165, Gummadidala (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
64	M/s. Shri Narahari Chemicals (P) Ltd., Sy.No. 315/2, Kallakal (V), Toopran (M), Medak District. – 502 334	Pharmaceutical	Connected	
65	M/s. Clininvent Research Pvt. Ltd., (Formerly M/s.Teckbond Laboratories Pvt Ltd.), Sy. No. 168, 170/A, 170/AA, 173/1 & 173/1AA, Anantharam (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	
66	M/s. Srivathsa Enterprises, (Srivathsa Life sciences Pvt Ltd.,) Sy.No.172, Anantharam (V), Gummadidala (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
67	M/s. MSN Life Sciences Pvt Ltd., Unit-I (Formerly M/s. Vijeta Life Sciences Pvt Ltd.), Sy.No. 21/A & 21 AA, Mambapur (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
68	M/s. Apex Drugs & Intermediates Ltd., Unit – I, Sy.No. 14, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
69	M/s. Divis Pharmaceuticals Pvt Ltd., Sy.No. 10, IDA, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
70	M/s. Erythro Pharmaceuticals Pvt Ltd., Sy.No. 13, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
71	M/s Vivin Drugs & Pharmaceuticals Ltd., (Formerly M/s Eytan Labs Ltd., (Formerly Matrix Laboratories Ltd U – VI & M/s Biotech Pharma Ltd.), Sy.No.10 /A, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
72	M/s. Lee Pharma Pvt Ltd., Sy.No.10/G-1, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
73	M/s. Saraca Laboratories Pvt Ltd., Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
74	M/s. Aurobindo Pharma Ltd., Unit-VIII, Sy.No. 10 & 13, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
75	M/s. Hetero Labs Ltd., (Unit-I), Sy.No. 10, IDA Khazipally, Gaddapotharam (V), Jinnaram (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
76	M/s. Nosch Labs Pvt Ltd., (Formerly M/s. Sterilling Biochem Pvt. Ltd.), Sy.No. 14, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
77	M/s. Metrochem API Pvt Ltd., (Formerly M/s Sigachi Laboratories Ltd.,) Sy. No. 42, Ali Nagar, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
78	M/s. Rakshit Drugs Pvt Ltd., Sy.No.10/B, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
79	M/s. Neuland Laboratories Ltd., Unit – III, (Formerly M/s. Arch Pharma Labs Ltd., (Formerly M/s. Sibra Pharmaceuticals Ltd.), Plot No. 3-72, Sy.No.10, IDA, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
80	M/s. Virchow Chemicals Pvt Ltd., Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
81	M/s. Virupaksha Organics Pvt Ltd., (Formerly M/s. DRK Chemicals Pvt Ltd.), Sy.No.10, Gaddapotharam (V), Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	

82	M/s. KRS Pharmaceuticals Pvt. Ltd., (M/s. Vinay Chem), Sy.No.10/A, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
83	M/s. Maithri Laboratories, Sy.No.14, IDA, Gaddapotharam, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
84	M/s. Lucent Drugs Private Limited, (Formerly M/s. Yag Mag Labs Pvt Ltd., Sy.No.10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
85	M/s. Benova Labs Pvt Ltd., (Formerly M/s. Pilot Organics), Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
86	M/s. Meka Laboratories, Sy.No.10/C, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
87	M/s Aurore Life Sciences Pvt Ltd., (Formerly M/s Eshwar Pharmaceuticals Pvt. Ltd., / M/s. Konar Organics Ltd) Sy.No.180/2, Khazipally (V), Jinnaram (M), Sangareddy District	Pharmaceutical	connected	
88	M/s. Kekule Pharma Ltd., Sy.No. 180/1 to 15, Khazipally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
89	M/s. SMS Pharmaceuticals Limited, Unit-I, Khazipally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
90	M/s. Shri Ram Chlorochem Ltd., Sy.Nos. 180/1 to 15, Industrial Area, Khazipally (V), Jinnaram (M), Sangareddy District. District 502 319.	Pharmaceutical	Connected	
91	M/s Selmar Lab Private Limited., Unit-II (Formerly M/s. KRR Drugs & Chemicals (P) Ltd., / M/s. KRR Drugs & Intermediates Pvt Ltd), (Formerly M/s. Medeva Laboratories Pvt Ltd), Sy.No.180/1 to 15, IDA, Khazipally, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
92	M/s. Hetero Drugs Ltd, Unit-IV, Sy.No.599(P), 629 (P), 630 (P) & 631, IDA Bonthapally (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	
93	M/s. Symed Labs Limited., Unit-I, Sy. No. 353, Domadugu (V), Jinnaram (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
94	M/s. Rakshit Drugs Pvt Ltd., Unit – II, (Formerly M/s.Saanvi Laboratories Pvt Ltd., (Formerly M/s.Twin Star Laboratories Ltd), Sy.No. 496, Temple Street, Bonthapally Village, Jinnaram Mandal, Sangareddy District.	Pharmaceutical	Connected	
95	M/s. Hetero Drugs Ltd, Unit – I, Sy.No.213, 215 & 253, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
96	M/s. Neuland Laboratories Ltd., Unit – I, Plot.No. 347, 474 & 490/2, Veerabhadraswamy Temple Road, Bonthapally (V), Jinnaram (M), Sangareddy District - 502 319.	Pharmaceutical	Connected	
97	M/s. Granules India Ltd., Unit-I, (Paracetamol Division), Sy.No. 533, 535, 536, Temple Road, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
98	M/s. Denisco Chemicals Pvt. Ltd., (Formerly M/s. Vaya Jayanthi Drugs (P) Ltd.,) Sy.No. 625, Temple Street, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
99	M/s.Metrochem API Pvt Ltd., (Formerly M/s Sigachi Laboratories Ltd.,) Sy.No.530 & 534, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
100	M/s. Virchow Drugs, Sy.No.639, Temple Road, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
101	M/s. Sri Gayathri Drugs Pvt Ltd., Sy.No.497, Bonthapalli (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	

102	M/s. Maithri Drugs Pvt Ltd., (Formerly M/s. Bajaj Organics Pvt Ltd., /M/s. Bell Remedies), Sy.No. 222 to 225, IDA Bonthapally, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
103	M/s. Granules India Ltd., (Formerly M/s. Auctus Pharma Ltd., & M/s. Neo Medichem Pvt Ltd.), API Unit-III, Sy.No. 216, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
104	M/s. RMS Research Labs, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
105	M/s. Honour Labs Ltd., (Formerly M/s. Vinar Organics Pvt Ltd), Unit-I, Sy.No. 202, Bonthapally, Jinnaram (M), Sangareddy District - 502 313.	Pharmaceutical	Connected	
106	M/s. Clariant India Limited, (Formerly M/s. Vivimed Labs Ltd., Unit-II, Sy.No. 202, 207A, 207AA, 207E, 208A, 208AA, 208E, 208EE, Notified Industrial Area, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
107	M/s. Sudershan Drugs & Intermediates Ltd., Kanukunta (V), Gummadidala (M), Sangareddy District.	Pharmaceutical	Connected	
108	M/s. Amara Labs (Formerly M/s. Phanicare Pharmaceuticals), IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
109	M/s. Total Drugs & Intermediates Pvt Ltd., (Formerly M/s. Neulife Laboratories Ltd.), Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
110	M/s. Pavan Drugs & Chemicals Pvt Ltd., Sy.No. 216, Bonthapally (V), Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
111	M/s. Virupaksha Organics Ltd., Unit - IV (Formerly M/s. South Whale Chemicals), Sy. No. 10, Plot No. A-1, IDA, Gaddapotharam, Jinnaram Mandal, Sangareddy District	Pharmaceutical	Connected	
112	M/s. Medchem Labs., (Formerly M/s. Zyden Gentec Ltd, & (Formerly M/s. Sree Venkateswara Medichem Labs Pvt Ltd), Plot No. 8-71/1, Sy.No.168, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Connected	
113	M/s. Kalvik Laboratories Ltd., (M/s. Arka Laboratories), 15-52, IDA, Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
114	M/s. SMS Pharmaceuticals Ltd., Unit - V, (Formerly M/s. Plant Organics Ltd.), Sy.No. 296/7/4, IDA Bollaram, Jinnaram (M), Sangareddy District.	Pharmaceutical	Sick	Sick
115	M/s. Selmar Lab Pvt Ltd., (Formerly M/s. Jupiter Bio Sciences Ltd.), Sy. No. 10, Gaddapotharam Village, Jinnaram Mandal, Sangareddy District	Pharmaceutical	Connected	
116	M/s. PSN Medicare Pvt Ltd., (Formerly M/s. Vasishtha Organics Pvt. Limited.) Sy. No. 296/7/11, IDA, Bollaram, Jinnaram Mandal, Sangareddy District	Pharmaceutical	Connected	
117	M/s. Arch Pharma (Formerly M/s. Watsol Organics Ltd.) Mittapally Village, Siddipet Mandal, Siddipet District	Pharmaceutical	Connected	
Merged industry				
	M/s. TPS Laboratories Pvt Ltd., Sy.No. 10, Gaddapotharam (V), Jinnaram (M), Sangareddy District.			Merged with M/s. Virupaksha Organics

TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY: R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy Dist.



CONSOLIDATED ANALYSIS REPORTS OF M/s. PETL, PATANCHERU FROM APRIL - 2021 TO SEPTEMBER - 2021

Parameters	INLET OF CETP										OUTLET OF CETP									
	pH	TSS	TDiS	COD	NH ₃ -N	Oil & Grease	Boron	pH	TSS	TDiS	COD	BOD	NH ₃ -N	Oil & Grease	Boron					
Standards	5.5-9.0	-	5,000mg/l	15,000mg/l	50mg/l	20mg/l	2mg/l	5.5-9.0	100mg/l	2100mg/l	250mg/l	30mg/l	50mg/l	10mg/l	2mg/l					
APRIL-2021	6.75	148	1629	1865	39	0.32	0.28	7.39	40	1306	190	20	2.05	BDL	BDL					
MAY-2021	6.72	123	1398	1881	30	0.27	0.23	7.52	37	1306	187	19	1.97	BDL	BDL					
JUNE-2021	6.74	134	1414	1836	32	0.36	0.31	7.63	33	1202	175	18	1.75	BDL	BDL					
JULY-2021	6.78	139	1356	1818	35	0.28	0.22	7.47	35	1124	182	19	1.57	BDL	BDL					
AUGUST-2021	6.69	136	1344	1791	37	0.30	0.26	7.50	39	1109	191	20	2.01	BDL	BDL					
SEPTEMBER-2021	6.64	148	1418	1830	38	0.33	0.28	7.54	41	1121	184	19	2.07	BDL	BDL					

Note: All values are expressed in mg/L except pH.
BDL: Below Detectable Level

SENIOR ENVIRONMENTAL SCIENTIST

SENIOR ENVIRONMENTAL SCIENTIST
 ZONAL LABORATORY
 T.S. POLLUTION CONTROL BOARD
 R.C.PURAM, SANGAREDDY DISTRICT

PATTANCHERU ENVIRO - TECH LIMITED

MEMBERS LIST

S.NO	NAME OF THE INDUSTRY
1	AGARWAL RUBBER LTD
2	ACE TYRES
3	Aditya Medi Pharma Pvt Ltd.,
4	Akshaya patra
5	AKTINOS PHARMA
6	Alkali Metals Pvt. Ltd (Dundigal)
7	Alkali Metals Pvt. Ltd (UPPAL)
8	Amara Labs Private Ltd
9	APL Health Care Ltd.,
10	Arch Pharma
11	ARENE LIFE SCIENCES LTD
12	Aryan Precisions Pvt Ltd.
13	Assam Carbon Products Ltd.,
14	AURIGENE PHARMACEUTICAL SERVICES LTD,
15	Aurobindo Pharma Ltd U - I
16	Aurobindo Pharma Ltd U- II
17	Aurobindo Pharma Ltd U-III
18	AUROBINDO PHARMA LTD U - IV
19	Aurobindo Pharma Ltd U - V
20	Aurobindo Pharma Ltd U - VI A
21	Aurobindo Pharma Ltd U - VI B
22	Aurobindo Pharma Ltd U - VII
23	Aurobindo Pharma Ltd U - VIII
24	Aurobindo Pharma Ltd U - IX
25	Aurobindo Pharma Ltd U - XII
26	Aurobindo Pharma Ltd U- XVI
27	A P Ltd CURA TEQ. U-XVII
28	Aurobindo Pharma Ltd Unit - XVIII
29	Aurobindo Pharma Ltd. RC I
30	Aurobindo Pharma Ltd. RC II
31	Avaca Pharma Pvt Ltd.,
32	AVR ORGANCS PVT LTD.
33	Balaji Amines Ltd.,
34	Banyan Sustainable Waste Management Services Pvt. Ltd.,
35	BHARATH BIO TECH LTD
36	BIOCON LTD
37	Biological E Ltd., SEZ Unit
38	Biological E.ltd Shamirpet
39	Biological E.ltd Shamirpetm (Pharma Division)
40	Biological E.ltd - Unit I
41	Biological E.ltd - Unit II
42	BIOPHORE INDA PHARMACEUTICALS (P) LTD.,
43	Brilliant Bio Pharma
44	chromo labs
45	Corey Organics pvt. Ltd.
46	CRONUS PHARMA SPECIALITEIS (I) PVT LTD
47	DENISCO CHEMICALS (P) Ltd
48	DENISCO CHEMICALS (P) Ltd
49	Dulichand Silk Mills Ltd.,
50	E.P.T.R. Institute
51	Enpiar Pharama (P) Ltd
52	ENVIRO WASTE MANAGEMENT SERVICES
53	Erythro Pharma (P) Ltd.,



54	Eugia Pharma Specialities Ltd
55	Evertoyen life sciences.
56	Exel Rubber Ltd
57	Exel Rubber Ltd., IV (cheryal)
58	Exel Rubber Ltd., IV Bollaram
59	Firmus Laboratories Pvt. Ltd.,
60	Gennex Laboratories Ltd
61	Gensynth Labs.
62	Gland Pharma
63	Glochem Industries Ltd
64	Granules India Ltd., Unit III
65	Graviti Pharmaceuticals pvt ltd
66	Harika Drugs Pvt. Ltd.
67	Hartex Rubber (P) Ltd
68	Hetero Labs Ltd
69	Hetero Labs Ltd (Jedcherla)
70	Himjal Beverages Pvt. Ltd.,
71	Hindustan Coca-Cola Beverages Pvt Ltd
72	Hitesh Chemicals & Drugs pvt. Ltd.
73	Hy - gro chemicals pvt. Ltd.
74	Hygro -Chemicals Unit - II
75	INVENTAA INDUSTRIES PVT LIMITED
76	Ion Exchange India Ltd
77	Island Veer Chemie pvt. Ltd.
78	J.K. FENNER (INDIA) LTD
79	K.J.S (INDIA) Pvt. Ltd.,
80	K.K.S Organics
81	Kekule chemicals P Ltd.
82	KL Hi-Tech Secure Print Ltd.,
83	Konar Organics Ltd, Unit-I
84	Konar Organics Ltd, Unit-IV
85	KRS PHARMACEUTICALS PVT.LTD
86	Laasya Labs
87	Lakshmi Saraswathi
88	Lamluf Plastics
89	Lee Pharma Ltd
90	Lilasons Alco Bev Pvt Ltd.
91	Lofty laboratories Pvt. Ltd.
92	Louis Pharmaceuticals Pvt.Ltd.
93	Mahidra Chemicals
94	Malthri Drugs Pvt. Ltd.,
95	Malthri Laboratories Pvt. Ltd.,
96	Makson Health care Pvt.Ltd
97	Medreich Ltd
98	Metrochem API Pvt Ltd., UNIT C (Alinagar)
99	Metrochem API Pvt Ltd.,UNIT B (Bonthapally)
100	Micro Molecules Pvt. Ltd.,
101	Model Industrial Association Environment Management
102	MSN Life Sciences UNIT - I
103	MSN Life Sciences P. Ltd., U-II
104	MSN Laboratories Pvt. Ltd.,
105	MSN Laboratories U II
106	MSN Laboratories Formulation Division Pvt. Ltd.,
107	MSN Pharma chem (P) Ltd U 1
108	M/s. Prateek Industries
109	M/s. Srichakra Polyplast (India) Plt Ltd.,
110	MSN R&D Laboratories Pvt. Ltd.,
111	MYLAN LABORATORIES (R&D)

n n s m n n Reddy



112	Mylan Laboratories G.Potharam,U-I
113	Mylan Labs Poley Palli
114	Mylan Labs. Ltd.UNIT-VII
115	Nector Labs.
116	Neuland Laboratories U-II (PM)
117	Neuland Laboratories ltd. (R&D)
118	Neuland Laboratories ltd. GP
119	Neuland Laboratories Ltd. U-I (BP)
120	NICHINO CHEMICAL INDIA PVT. LTD.,
121	Nosch Labs Private Ltd
122	Ontop Pharmaceuticals Pvt. Ltd.,
123	OPTIMUS DRUGS PVT LTD (R&D)
124	Optimus Pharma
125	Parle Agro Pvt. Ltd
126	Pavithra Dairy Products Pvt. Ltd.,
127	PELLETS PHARMA
128	Piramal Enterprises Ltd
129	Prabhava Organics Pvt. Ltd.
130	Progenerics Pharma
131	Progressive foods
132	R.R. Laboratories
133	RA CHEM PHARMA LTD
134	Rakshith Drugs Pvt. Ltd.,
135	Rakshith Drugs Pvt. Ltd., B.P II
136	Rampex Labs (P) Ltd.,
137	Reddy Pharmaceuticals Pvt. Ltd.,
138	Refine plast
139	Roopa Industries Ltd.,
140	S.B. Organics
141	S.S Organics Ltd.
142	Sai Life Sciences Ltd.,
143	Salbrious Laboratories Pvt. Ltd
144	SALICYLATES AND CHEMICALS PVT. LTD
145	Sandvik Mining and Rock Technology (I) Pvt. Ltd
146	Sanozen Pharma
147	Satyadeva Pharamaceuticals Pvt., Ltd.,
148	Sawaria Pipes Pvt. Ltd.,
149	Selmar lab Private Limited
150	Sheetal Chemicals (P) Ltd.,
151	Shilpa Medicare
152	Shri Karthikeya Pharma
153	Siflon Drugs (P) Ltd.,
154	Sigachi Industries Pvt. Ltd.,
155	SKR Labs Pvt. Ltd.,
156	SMS Lifesciences India Ltd
157	Snehaa Solvents
158	SOM Phytopharma (India) Ltd.,
159	Soubhagya confectionery
160	Spansules Formulations
161	Spansules Formulations Unit II
162	Sri Chaitanya Chlorides Pvt. Ltd.,
163	Sri chavadi Pharma
164	Sri Gayathri drugs P. Ltd.
165	Sri Krishna Pharmaceuticals Ltd
166	Sri Sai Baba Cellulose Pvt. Ltd.,
167	Sriam Labs (P) Ltd.,
168	Srinivasa Labs
169	SRITHA CHEMICALS

170	Srivilas Hydro Tech Pvt. Ltd.,
171	SULAKSHANA CIRCUITS LTD
172	Sun Light Active Drugs Ingredients Pvt Ltd
173	Surabhi Industries
174	Suven Life Sciences Ltd.,
175	Suven Life Sciences Ltd., (FDC)
176	SYNTHOKEM LABS U - II
177	Taiyo Nippon Sanso K-Air India Pvt. Ltd.,
178	Therapiva Pvt Ltd.,
179	Total Drugs & Intermediate Pvt Ltd.,
180	M/s. Gland Pharma Ltd.,
181	M/s. Aurore Life Sciences Pvt. Ltd.,
182	V.S.P. ISPAT
183	VANAMALI ORGANICS
184	VARDHAMAN SOLVENTS & CHEMICALS PVT. LTD
185	Veer Chemie & Aromatics p. ltd.
186	Veljan Dension Limited
187	Venkar Chemicals Pvt. Ltd.,
188	Vijetha Labs Pvt. Ltd.,
189	Vilas Polymers
190	VINDYA ORGANICS LTD
191	Virchow Biotech Pvt. Ltd.,
192	Virupaksha Laboratories Pvt.Ltd.
193	Virupaksha Laboratories Unit II
194	Virupaksha Organics Ltd
195	Visaka Milk Products India Pvt. Ltd.,
196	VURADI LAB
197	Yashaswini Drugs
198	YAG MAG LABS (P) Ltd,
199	APL Health Care Ltd.,UNIT III
200	VINAYAKA BEVERAGES
201	GLAND PHARMA KOLTHUR
202	SRI MATHA CHEMICALS & INTERMEDIATES
203	EMPEE DISTILLERIES
204	VIRCHOW BIOTECH PVT LTD., U - IV
205	CEYONE LIFE SCIENCES PVT LTD
206	ANHERUSER BUSCH INBEV INDIA LTD.,

B.R. Sreedhar Reddy



PATTANCHERU ENVIRO-TECH LIMITED			
S.No.	MONTH	Tankers Received KL	Tankers Rejected KL
1	APRIL'2021	74340	Nil
2	MAY'2021	75400	Nil
3	JUNE'2021	92620	Nil
4	JULY'2021	109330	Nil
5	AUGUST'2021	98720	Nil
6	SEPTEMBER'2021	108380	Nil

B. R. Sreedhar Reddy



Monitoring locations.

STP - Amberpet - 2021								
Parameters	Apr 2021	May 2021	Jun 2021	Jul 2021	Aug 2021	Sep 2021	Standards	
pH	7.81	8.06	7.50	7.38	8.40	7.95	5.5 - 9.0	
EC	1565	1328	1250	1155	1420	1262	-	
DO	2.7	2.1	4.6	3.6	3.0	3.7	-	
BOD	23	23	11	26	11	21	30	
COD	69	73	41	100	44	64	250	
TSS	11	25	< 5	40	38	22	100	
Total Coliform	130	350	350	120	220	130	-	

Inference: All the parameters are within the stipulated standards for discharge into Inland surface water, during April to September 2021.


 Joint Chief Environmental Scientist



TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF ISUKAVAGU AT CULVERT ON PATANCHERU – KISTAREDDYPET ROAD, PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		6.98	7.18	7.26	6.85	6.82	7.13	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1679	1691	1363	1296	1372	1276	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	1050	1038	840	774	776	757	-
Chemical Oxygen Demand (COD)	mg/L	60	57	54	55	53	49	-
Biological Oxygen Demand (BOD)	mg/L	6.3	5.9	5.3	5.8	5.4	4.9	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.5	4.3	4.9	4.6	4.7	4.7	Min 4 mg/L
Total Coliform	MPN/100 ml	89	95	77	75	71	71	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	21	22	22	20	19	16	-
Chlorides	mg/L	183	180	160	180	159	160	-
Sulphates	mg/L	36	35	30	28	23	23	-
SAR	mg/L	1.21	1.22	1.22	1.25	1.21	1.05	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

37

ANNEXURE-V

SENIOR ENVIRONMENTAL SCIENTIST

ZONAL ENVIRONMENTAL SCIENTIST
ZONAL LABORATORY
POLLUTION CONTROL BOARD
R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF ISUKAVAGU AT UPSTREAM OF PETL, POCHARAM (V), PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		6.83	7.07	7.12	6.88	6.92	7.11	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1666	1716	1768	1332	1422	1289	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/l	1033	1053	1098	810	824	748	-
Chemical Oxygen Demand (COD)	mg/l	65	65	66	66	57	49	-
Biological Oxygen Demand (BOD)	mg/l	6.85	6.9	7.0	7.1	6.3	5.4	Max 3 mg/l
Dissolved Oxygen (DO)	mg/l	4.4	4.7	4.6	4.7	4.9	5.0	Min 4 mg/l
Total Coliform	MPN/100 ml	97	107	120	97	97	87	Max 5000 MPN/100 ml
Free Ammonia	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/l
Nitrates	mg/l	20	19	23	20	20	18	-
Chlorides	mg/l	206	192	212	190	184	166	-
Sulphates	mg/l	33	35	37	32	29	26	-
SAR	mg/l	1.29	1.25	1.27	1.20	1.17	1.11	Max 26
Boron	mg/l	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/l
Class of water body as per CPCB Water Quality Criteria		'D'	'D'	'D'	'D'	'D'	'D'	-

SENIOR ENVIRONMENTAL SCIENTIST

[Handwritten Signature]

ZONAL LABORATORY
 R.C.PURAM, SANGAREDDY DISTRICT
 TELANGANA STATE

21



TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF ISUKAVAGU AT DOWN STREAM OF PETL, POCHARAM (V), PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.16	7.16	6.76	6.86	6.74	7.17	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1657	1698	1805	1339	1413	1320	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	1029	1041	1115	824	827	776	-
Chemical Oxygen Demand (COD)	mg/L	69	69	65	69	65	59	-
Biological Oxygen Demand (BOD)	mg/L	7.3	7.2	6.8	7.3	7.3	6.5	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.7	4.7	4.6	4.4	4.6	4.8	Min 4 mg/L
Total Coliform	MPN/100 ml	135	120	115	71	77	71	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	23	24	20	23	21	19	-
Chlorides	mg/L	190	209	192	190	179	170	-
Sulphates	mg/L	40	37	33	40	33	27	-
SAR	mg/L	1.28	1.28	1.27	1.28	1.20	1.16	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

39

SENIOR ENVIRONMENTAL SCIENTIST

ZONAL LABORATORY
 TULASI REDDY COMPLEX, R.C.PURAM
 SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF NAKKAVAGU BEFORE CONFLUENCE POINT WITH ISUKAVAGU, NEAR MUTTHANGI BRIDGE, MUTTHANGI (V), PATANCHERU (M), SANGAREDDY DISTRICT. (UPSTREAM OF CONFLUENCE POINT WITH ISUKAVAGU)

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.27	7.29	6.62	7.12	7.16	7.22	6.0 - 9.0
E. Conductivity	(µmhos/cm)	3455	3430	3497	2729	1502	1189	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	2190	2109	2151	1586	880	690	-
Chemical Oxygen Demand (COD)	mg/L	72	64	67	61	59	56	-
Biological Oxygen Demand (BOD)	mg/L	7.8	6.7	6.8	6.6	5.8	5.4	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.4	4.7	4.4	4.6	4.9	5.2	Min 4 mg/L
Total Coliform	MPPN/100 ml	125	135	150	102	87	74	Max 5000 MPPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	28	30	27	26	19	16	-
Chlorides	mg/L	322	285	287	314	240	208	-
Sulphates	mg/L	40	37	37	49	33	29	-
SAR	mg/L	1.34	1.36	1.32	1.36	1.24	1.11	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

SENIOR ENVIRONMENTAL SCIENTIST

SANGAREDDY ENVIRONMENTAL SCIENCE UNIT
 ZONAL LABORATORY
 ZONAL POLLUTION CONTROL BOARD
 25-35/11, TULASI REDDY COMPLEX, R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF NAKKAVAGU AT BACHUGUDEM, BACHUGUDEM (V), PATANCHERU (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.22	7.19	7.19	6.88	6.71	7.13	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1601	1619	1699	1312	1491	1311	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	989	996	1050	817	877	772	-
Chemical Oxygen Demand (COD)	mg/L	70	77	74	72	62	58	-
Biological Oxygen Demand (BOD)	mg/L	7.3	7.8	7.5	7.8	6.5	6.4	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.5	4.6	4.5	4.2	4.7	4.9	Min 4 mg/L
Total Coliform	MPN/100 ml	120	135	102	125	97	87	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	24	23	24	21	19	18	-
Chlorides	mg/L	208	200	185	172	174	168	-
Sulphates	mg/L	39	41	39	39	31	28	-
SAR	mg/L	1.29	1.26	1.29	1.27	1.26	1.22	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	-

(Handwritten signature)

SENIOR ENVIRONMENTAL SCIENTIST

ZONAL LABORATORY
R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF NAKKAVAGU AT ISMAILKHANPET BRIDGE, ISMAILKHANPET (V), SANGAREDDY MANDAL & DISTRICT.

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.21	7.23	7.22	6.8	6.89	7.10	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1640	1670	1729	1524	1473	1316	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	1013	1032	1062	931	872	763	-
Chemical Oxygen Demand (COD)	mg/L	68	70	74	79	74	66	-
Biological Oxygen Demand (BOD)	mg/L	7.2	7.3	7.6	8.3	7.5	7.2	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.7	4.5	4.7	4.4	4.5	4.8	Min 4 mg/L
Total Coliform	MPN/100 ml	102	115	125	102	95	82	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	24	25	23	25	24	22	-
Chlorides	mg/L	199	206	187	113	184	172	-
Sulphates	mg/L	40	40	33	42	28	25	-
SAR	mg/L	1.38	1.32	1.34	1.4	1.32	1.26	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria		'D'	'D'	'D'	'D'	'D'	'D'	-

SENIOR ENVIRONMENTAL SCIENTIST


 ZONAL LABORATORY
 TELANGANA STATE POLLUTION CONTROL BOARD
 R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF NAKKAVAGU BEFORE CONFLUENCE WITH RIVER MANJERA AT GOWDICHERLA, GOWDICHERLA (V), SANGAREDDY MANDAL & DISTRICT.

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.14	7.25	7.13	6.79	6.95	7.12	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1658	1679	1706	1567	1471	1370	Max 2250 (µmhos/cm).
Total Dissolved Solids (TDS)	mg/L	1036	1042	1061	954	863	816	-
Chemical Oxygen Demand (COD)	mg/L	68	64	64	61	56	48	-
Biological Oxygen Demand (BOD)	mg/L	7.3	6.8	6.3	6.5	6.2	5.2	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	4.7	4.5	4.7	4.2	4.8	5	Min 4 mg/L
Total Coliform	MPN/100 ml	120	107	97	82	82	74	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	25	27	25	21	17	14	-
Chlorides	mg/L	216	220	194	220	190	175	-
Sulphates	mg/L	44	41	33	52	30	25	-
SAR	mg/L	1.35	1.32	1.26	1.31	1.24	1.13	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'D'	'D'	'D'	'D'	'D'	'D'	'D'

SENIOR ENVIRONMENTAL SCIENTIST

SENIOR ENVIRONMENTAL SCIENTIST
 ZONAL LABORATORY
 T.S. POLLUTION CONTROL BOARD
 R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF MANJERA RIVER AT CHINTAKUNTA BRIDGE, CHINTAKUNTA (V), ANDOLE (M), SANGAREDDY DISTRICT.

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.01	7.20	7.02	7.1	6.99	7.02	6.0 - 9.0
E. Conductivity	(µmhos/cm)	630	697	713	598	584	595	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	392	432	440	362	333	345	-
Chemical Oxygen Demand (COD)	mg/L	22	28	32	21	25	24	-
Biological Oxygen Demand (BOD)	mg/L	2.4	3.0	3.0	2.5	2.4	2.3	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	5.5	5.2	5.4	5.9	5.6	6	Min 4 mg/L
Total Coliform	MPN/100 ml	25	29	30	30	23	22	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	6	8	8	8	6	5	-
Chlorides	mg/L	92	99	104	88	84	81	-
Sulphates	mg/L	11	8	12	14	8	7	-
SAR	mg/L	0.55	0.63	0.59	0.61	0.71	0.62	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria		'B'	'B'	'B'	'B'	'B'	'B'	-

44

SENIOR ENVIRONMENTAL SCIENTIST

ZONAL LABORATORY
 STATE POLLUTION CONTROL BOARD
 R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF RIVER MANJEERA AT GOWDICHERLA BEFORE CONFLUENCE WITH NAKKAVAGU

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.36	7.11	7.12	7.25	6.87	6.70	6.0 - 9.0
E. Conductivity	(µmhos/cm)	1216	1459	1510	1572	1252	1228	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	724	789	854	880	712	698	-
Chemical Oxygen Demand (COD)	mg/L	35	32	29	26	24	22	-
Biological Oxygen Demand (BOD)	mg/L	2.8	2.6	2.7	2.5	2.7	2.4	Max 3 mg/L
Dissolved Oxygen (DO)	mg/L	6.1	6	5.8	6	6.2	6	Min 4 mg/L
Total Coliform	MPN/100 ml	41	49	48	43	39	34	Max 5000 MPN/100 ml
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	1.2 mg/L
Nitrates	mg/L	13	15	18	14	14	12	-
Chlorides	mg/L	96	108	116	104	112	110	-
Sulphates	mg/L	11	14	11	10	13	11	-
SAR	mg/L	0.66	0.70	0.81	0.75	0.86	0.79	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria	-	'B'	'B'	'B'	'B'	'B'	'B'	-

45

[Handwritten Signature]

SENIOR ENVIRONMENTAL SCIENTIST

ZONAL LABORATORY
 R.C.PURAM, SANGAREDDY DISTRICT
 TELANGANA STATE



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

MONTHLY AVERAGE VALUES FROM APRIL-2021 TO SEPTEMBER-2021

WATER QUALITY OF RIVER MANJEERA AT GOWDICHERLA AFTER CONFLUENCE POINT WITH NAKKAVAGU

PARAMETERS	UNITS	APRIL-2021	MAY-2021	JUNE-2021	JULY-2021	AUG-2021	SEP-2021	CPCB Water Quality Criteria
pH		7.1	7.13	7.18	7.29	6.95	6.87	6.0 - 9.0
E: Conductivity	(µmhos/cm)	1387	1583	1637	1689	1638	1620	Max 2250 (µmhos/cm)
Total Dissolved Solids (TDS)	mg/L	765	835	922	946	932	924	-
Chemical Oxygen Demand (COD)	mg/L	38	41	36	31	27	24	Max 3 mg/L
Biological Oxygen Demand (BOD)	mg/L	3	3	2.9	2.8	2.9	2.8	Min 4 mg/L
Dissolved Oxygen (DO)	mg/L	6.2	5.7	5.6	6.1	6.5	6.4	Max 5000 MPN/100 ml
Total Coliform	MPN/100 ml	43	46	43	41	34	38	1.2 mg/L
Free Ammonia	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	-
Nitrates	mg/L	15	18	20	17	15	14	-
Chlorides	mg/L	98	116	120	114	132	130	-
Sulphates	mg/L	12	17	13	13	16	14	-
SAR	mg/L	0.88	0.91	0.94	0.94	0.91	0.86	Max 26
Boron	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	Max 2 mg/L
Class of water body as per CPCB Water Quality Criteria		'B'	'B'	'B'	'B'	'B'	'B'	-

46


SENIOR ENVIRONMENTAL SCIENTIST
 ZONAL LABORATORY,
 R.C.PURAM CONTROL BOARD,
 25-35/11, TULASI REDDY COMPLEX,
 R.C.PURAM, SANGAREDDY DISTRICT.

**GOVERNMENT OF TELENGANA
OFFICE OF THE EXECUTIVE ENGINEER MB GRID DIVISION SANGAREDDY**

From:
N.Raghuveera, B.E,
Executive Engineer,
MB Grid, Division,
Sangareddy.

To
The Environmental Engineer,
TS Pollution Control Board,
Regional Office-1
Sangareddy.

Lr.No.AEE-I/Pollution habs /2021, Dated: 22.10.2021

Sir,

Sub: - MB Grid Division Sangareddy - Hon'ble National Green Tribunal, Chennai
Application 69 to 72 of 2013 & Batch – Patancheru and Sangareddy Pollution
habitations – Report submitted - Reg

Ref: - 1) Endt.No AE/DEE/Pollution affected Villages/SRD/2018,Dated:22.10.2018
from Superintending Engineer,RWS&S Circle Sangareddy.
2)T/o Endt.No AE/DEE/Pollution habs /2018,Dated:26.10.2018
3) T/o Endt.No AE/DEE/Pollution habs /2018,Dated:15.04.2019.
4)T/o Lr. No.DB/Pollution habs/2018 Dt:15.10.2019,Dt:19.05.2020
5) T/o Lr. No.DB/Pollution habs/2020 Dt:12.11.2020
6) T/o Lr. No.DB/Pollution habs/2020 Dt:16.04.2021

Adverting to the subject cited, I here with furnish the Drinking water supply
situation to the pollution effected habitations in Patancheru and Sangareddy constituencies from April
2021 to September 2021 are as follows:

Sl No	Name of The G.P	Name of the Habitation	Popul ation as per 2011 census	No of Existing Water Sources			Total Existi ng source es	Qty of Water Supplie d from existing sources (KLD)	Manj eera Wate r Supplie d (KLD)	Manj eera water Suppl y in LPC D	Remarks (Name of the scheme)
				HPs	PWS	MPW S					
1	2	3	4	5	6	7	8	9	10	11	
1	Kalabgoor	Kalabgoor	4187	12	1	0	13	51	611	146	Water is being Supplied from MB Grid-Sangareddy Segment
2	Kandi	Kandi	7492	24	2	1	27	135	797	106	
3	Rudraram	Rudraram	6143	2	1	0	3	32	623	101	
4	Lakdaram	Lakdaram	4733	14	1	0	15	44	383	81	
5	Muthangi	Muthangi	8777	11	1	7	19	111	900	103	
6	Chitkul	Chitkul	5596	8	1	5	14	88	511	91	

7	Insapur	Insapur	8276	17	1	1	19	57	1166	141	
8	Pocharam	Pocharam	2616	2	1	0	3	32	284	109	
9	Pocharam	Ganapthiguda	444	8	1	0	9	40	30	68	
10	Sulthanpur	Gandiguda	640	2	1	0	3	32	60	94	
11	Pocharam	Bachuguda	816	1	1	0	2	20	40	49	Water is being Supplied from MB Grid-Sangareddy Segment
12	Inole	Inole	1190	4	1	0	5	34	40	34	
13	Peddakanjarla	Peddakanjarla	1982	4	1	0	5	34	90	45	
14	Byathole	Byathole	1163	5	1	0	6	15	35	0	
15	Arutla	Arutla	1197	4	1	0	5	46	50	42	
16	Chidruppa	Chidruppa	2127	10	1	0	11	23	60	28	
17	Ismailkhanpet	Ismailkhanpet	7060	5	1	0	6	85	310	44	
18	Kistareddy pet	Kistareddypet	1623	2	1	0	3	32	100	62	HMWS&SB
19	Sulthanpur	Sulthanpur	2035	3	1	0	4	33	100	49	HMWS&SB
20	Kajipally	Kajipally	1589	10	1	0	11	50	60	38	Water is being Supplied from MB Grid-Narsapur Segment
		Total:	69686	148	21	14	183	994	6250	1431	

- * SI No. 18 & 19 i.e. 2 habitations (Grampanchayths) having located inside ORR, the water is being supplied by HMWS & SB.
- * SI. No. 20 i.e. 1 habitation is covered from Narsapur segment
- * SI. No.1 to 17 i.e 17 habitations are covered under MB Grid ,Sangareddy Segment.

As seen from above,all habitations except Kistareddypet , Sulthanpur and Kajipally are being provided with 100 LPCD(litres per captia per day) of drinking water from the MB Grid ,Sangareddy Segment No.9 with Intake well at Singoor dam (Manjeera River).

Your faithfully

Executive Engineer,
MB Grid Division , Sangareddy



HYDERABAD METROPOLITAN WATER SUPPLY & SEWERAGE BOARD

Demand And Collection Summary

Print Date : 30/10/2021

As On : 30/03/2021

EAR : 2021

MONTH : February

DIVISION : Division 15 (RAMACHANDRAPURAM, PATANCHERU N SERILINGAMPALLY)

CATEGORY : ALL

ac	Jan-2021										Feb-2021									
	Total CANS	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	UnBilled CANS	Billed Quantity (LKL)	Billed CANS	Demand (Lakhs)	Paid CANS	Collectio n (Lakhs)	Closing Balance (Lakhs)	Total CANS	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	UnBilled CANS	Billed Quantity (LKL)	Billed CANS	Demand (Lakhs)	Paid CANS	Collectio n (Lakhs)	Closin Balance (Lakhs)
314	21,425	8,85.00	11.83	19,182	3.71	2,243	4,88.64	2,486	4,83.26	8,94.42	4,825	1,69.47	1.97	3,966	0.63	859	55.54	502	46.07	1,80.0
332	13,120	1,62.24	8.87	12,717	0.29	403	30.30	1,341	51.24	1,41.63	13,190	1,41.63	8.86	12,780	0.39	410	40.06	490	36.68	1,45.8
311	11,563	1,44.29	3.56	11,035	0.13	528	8.32	943	11.01	1,41.79	11,593	1,41.79	3.54	11,063	0.13	530	8.47	527	9.11	1,41.4
312	7,021	2,97.93	1.36	6,831	0.04	190	2.39	274	1.40	2,99.08	7,026	2,99.09	1.36	6,836	0.04	190	2.88	116	2.18	3,00.1
313	12,634	24,79.09	8.10	12,119	2.28	515	3,19.76	718	3,44.15	24,66.60	5,000	11,44.13	4.88	4,574	2.03	426	1,42.15	291	2,78.41	11,88.4
333	4,891	45.72	1.01	4,889	0.03	2	6.72	3	6.71	45.79	4,909	45.79	1.01	4,908	0.03	1	6.70	1	6.70	45.8
334	0	0.00	0.00	0	0.00	0	0.00	0	0.00	0.00	7,683	13,24.39	3.21	7,597	0.19	86	27.69	113	21.13	13,37.8
335	0	0.00	0.00	0	0.00	0	0.00	0	0.00	0.00	16,688	7,21.32	9.80	15,278	3.47	1,410	4,57.31	1,007	4,37.05	7,44.9
total	70,654	40,14.27	34.72	66,773	6.46	3,881	8,56.13	5,765	8,97.78	39,91.31	70,914	39,87.62	34.63	67,002	6.92	3,912	7,40.80	3,047	8,37.34	40,84.5

30/10/21
 MANAGER (ENGG)
 J. RAJESHWAR & S. BOARD
 R.C. Putam Section
 SD-III (O&M DIV-XV)





HYDERABAD METROPOLITAN WATER SUPPLY & SEWERAGE BOARD

Demand And Collection Summary

Print Date : 30/10/202

As On : 30/07/2021

EAR : 2021 MONTH : June DIVISION : Division 15 (RAMACHANDRAPURAM, PATANCHERUVU N SERILINGAMPALLY) CATEGORY : ALL

Sl. No.	May-2021										Jun-2021									
	Total CANs	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	Billed Quantity (LKL)	Billed CANs	Demand (Lakhs)	Paid CANs	Collection (Lakhs)	Closing Balance (Lakhs)	Total CANs	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	Billed Quantity (LKL)	UnBilled CANs	Billed Quantity (LKL)	Billed CANs	Demand (Lakhs)	Paid CANs	Collection (Lakhs)	Closing Balance (Lakhs)
314	10,873	5,70.62	3.27	18.05	7,716	6,17.53	1,003	5,19.95	7,28.58	10,899	7,17.19	2.48	15.28	3,368	7,531	5,67.72	1,924	5,37.42	7,33.9	
322	13,371	1,47.12	6.75	12.10	8,017	1,84.22	399	54.17	2,25.08	6,721	82.40	1.04	8.85	1,903	4,818	1,70.87	702	50.21	1,61.5	
311	11,686	1,42.47	3.00	2.93	8,587	39.71	408	9.75	1,54.32	7,623	94.24	0.72	6.93	2,252	5,371	1,10.06	1,441	33.95	1,41.4	
312	7,079	3,03.69	1.13	1.28	4,341	14.37	53	0.91	3,08.66	7,086	3,08.66	0.59	3.59	2,567	4,519	58.65	242	4.80	3,55.0	
313	5,407	12.51.13	1.72	20.80	3,968	5,31.89	392	3,92.97	14,42.84	5,423	14,42.95	1.17	10.09	1,501	3,922	4,60.08	861	3,76.69	15,25.3	
321	0	0.00	0.00	0.00	0	0.00	0	0.00	0.00	5,801	1,24.73	2.13	13.65	2,881	2,920	2,16.47	644	64.73	2,42.6	
322	0	0.00	0.00	0.00	0	0.00	0	0.00	0.00	4,975	78.27	0.63	8.83	1,057	3,918	1,39.50	1,045	45.63	1,43.8	
333	4,971	45.97	0.90	2.59	790	40.85	2	6.49	72.93	4,972	72.93	0.85	0.47	4,181	791	12.34	2	6.72	73.0	
334	7,741	13,74.11	2.17	5.50	5,708	58.83	65	26.26	14,03.62	7,798	14,03.65	0.58	11.61	1,979	5,819	1,93.69	944	78.81	15,05.2	
335	10,976	4,32.05	3.98	8.41	3,298	1,39.38	399	59.93	4,99.09	6,739	3,14.68	2.76	5.99	3,865	2,874	1,21.34	678	68.84	3,59.2	
342	0	0.00	0.00	0.00	0	0.00	0	0.00	0.00	4,294	1,83.71	0.96	0.81	3,758	536	16.77	60	6.87	1,92.3	
Total	72,104	42,67.18	22.92	71.67	42,425	16,26.77	2,721	10,70.45	48,35.10	72,331	48,23.42	13.91	86.08	29,312	43,019	20,67.48	8,543	12,74.65	54,33.6	

[Signature]
 MANAGER (ENGG)
 HMWS & S. Board
 R.C. Puram Section
 SD-III (O&M DIV-XV)

5



Hyderabad Metropolitan Water Supply & Sewerage Board
 Summary Of Demand And Collection Performance

Powered by:
 Navayuga Infotech Pvt.Ltd.



HYDERABAD METROPOLITAN WATER SUPPLY & SEWERAGE BOARD

Demand And Collection Summary

As On : 29/09/2021

Print Date : 30/10/202

EAR : 2021 **MONTH :** August **DIVISION :** Division 15 (RAMACHANDRAPURAM, PATANCHERU N SERILINGAMPALLY) **CATEGORY :** ALL

Sl No	Jul-2021										Aug-2021									
	Total CANS	Opening Balance (Lakhs)	Unbilled Quantity (LKl)	Unbilled CANS	Billed Quantity (LKl)	Billed CANS	Demand (Lakhs)	Paid CANS	Collection (Lakhs)	Closing Balance (Lakhs)	Total CANS	Opening Balance (Lakhs)	Unbilled Quantity (LKl)	Unbilled CANS	Billed Quantity (LKl)	Billed CANS	Demand (Lakhs)	Paid CANS	Collection (Lakhs)	Closing Balance (Lakhs)
314	10,976	7,62,06	3,64	8,173	7,33	2,803	5,44,63	1,756	5,00,55	7,99,86	11,042	8,04,67	16,33	9,128	3,54	1,914	2,75,49	1,234	4,94,74	6,29,2
312	6,717	1,61,76	1,87	5,040	2,70	1,677	57,98	529	62,08	1,45,04	6,709	96,08	6,76	4,010	1,01	2,699	-89,38	178	27,56	5,6
311	8,051	1,55,15	1,58	6,330	1,18	1,721	21,55	949	22,23	1,49,23	8,074	1,50,01	5,38	7,348	0,20	726	-39,25	363	9,49	1,14,3
312	7,086	3,55,02	1,21	5,635	0,42	1,451	9,11	215	5,05	3,58,37	7,086	3,58,37	2,31	6,023	0,32	1,063	-11,21	68	2,13	3,45,2
313	5,422	15,26,84	2,57	3,870	5,39	1,552	3,75,05	707	3,31,93	15,73,68	5,428	15,77,20	17,82	4,802	2,20	626	1,27,55	315	3,34,80	14,53,2
321	5,804	2,42,61	2,79	4,432	3,73	1,372	76,21	515	71,87	2,32,26	5,807	2,45,10	13,89	4,929	0,40	878	-1,27,28	186	23,89	1,42,9
322	4,549	1,29,73	1,14	3,481	2,37	1,068	33,86	677	37,70	1,17,28	4,530	1,16,59	5,50	4,053	0,18	477	-47,11	221	10,04	67,2
333	4,972	73,02	0,97	4,227	0,11	745	9,03	4	8,00	73,07	4,972	73,07	1,38	4,227	0,27	745	4,33	1	7,82	73,1
334	7,796	14,62,03	1,52	5,624	2,30	2,172	49,16	485	34,23	14,74,52	7,796	14,74,50	10,26	5,613	0,74	2,183	-87,31	151	5,97	14,19,6
335	6,781	3,75,13	2,95	5,683	5,07	1,098	1,24,43	737	87,08	4,05,62	6,969	3,94,46	10,90	6,307	0,55	662	-55,95	430	53,61	3,23,1
342	4,135	1,48,25	0,91	3,982	0,98	153	22,57	86	13,38	1,54,25	3,652	1,49,05	1,24	3,804	0,07	48	2,16	61	7,64	1,44,3
Total	72,289	53,91,58	21,16	56,477	31,59	15,812	13,23,58	6,660	11,74,11	54,83,18	72,265	54,39,09	63,77	60,244	9,48	12,021	-47,96	3,208	9,77,69	47,18,2

52

MANAGER (ENGG)
 HANVS & S. Board
 R.C. Puram Section
 SD-III (O&M DIV-XV)



Hyderabad Metropolitan Water Supply & Sewerage Board
Summary Of Demand And Collection Performance

Powered by:
Navyuga Infotech Pvt.Ltd.



HYDERABAD METROPOLITAN WATER SUPPLY & SEWERAGE BOARD

Demand And Collection Summary

Print Date : 30/10/2021

As On : 29/10/2021

YEAR : 2021

MONTH : October

DIVISION : Division 15 (RAMACHANDRAPURAM, PATANCHERVU N SERILINGAMPALLY)

CATEGORY : ALL

Sl. No	Sep-2021										Oct-2021													
	Total CANS	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	Billed CANS	Demand (Lakhs)	Paid CANS	Collection (Lakhs)	Closing Balance (Lakhs)	Total CANS	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	Billed CANS	Demand (Lakhs)	Paid CANS	Collection (Lakhs)	Closing Balance (Lakhs)	Total CANS	Opening Balance (Lakhs)	UnBilled Quantity (LKL)	Billed CANS	Demand (Lakhs)	Paid CANS	Collection (Lakhs)	Closing Balance (Lakhs)
314	11,040	6,35.56	16.38	9,410	4,63.21	1,111	4,68.55	6,38.11	11,269	6,31.21	16.42	9,616	4,21.77	935	4,08.02	6,87.1	11,269	6,31.21	3.29	1,653	4,21.77	935	4,08.02	6,87.1
315	6,711	6.03	9.14	6,540	34.03	148	16.06	24.64	6,785	29.42	9.17	6,614	18.91	124	18.57	30.4	6,785	29.42	0.15	171	18.91	124	18.57	30.4
316	8,082	1,15.23	5.43	7,719	5.77	312	7.40	1,13.96	8,144	1,14.25	5.45	7,779	10.39	265	5.22	1,19.7	8,144	1,14.25	0.11	365	10.39	265	5.22	1,19.7
317	7,086	3,45.25	2.44	6,886	2.72	59	1.41	3,47.35	7,122	3,47.57	2.45	6,932	2.80	58	1.75	3,49.4	7,122	3,47.57	0.04	190	2.80	58	1.75	3,49.4
318	5,376	14,52.55	18.66	4,935	3,17.02	300	3,12.46	14,73.92	5,496	14,74.51	17.88	5,038	2,95.50	270	3,05.24	15,06.7	5,496	14,74.51	2.05	458	2,95.50	270	3,05.24	15,06.7
319	5,802	1,56.87	12.73	5,623	15.22	206	22.13	1,50.63	5,893	1,50.77	12.76	5,706	24.10	158	21.80	1,53.6	5,893	1,50.77	0.22	187	24.10	158	21.80	1,53.6
320	4,525	52.16	6.69	4,309	7.64	180	8.50	51.54	4,555	53.52	6.70	4,338	8.15	159	8.39	53.5	4,555	53.52	0.09	217	8.15	159	8.39	53.5
321	4,972	73.10	1.50	4,971	8.48	1	8.47	73.18	5,012	73.18	1.50	5,011	6.98	1	6.97	73.2	5,012	73.18	0.03	1	6.98	1	6.97	73.2
322	7,841	14,19.67	10.59	7,756	17.39	115	17.21	14,27.99	7,928	14,28.60	10.61	7,840	20.47	99	9.46	14,47.1	7,928	14,28.60	0.14	88	20.47	99	9.46	14,47.1
323	6,963	3,20.29	10.95	6,357	36.60	495	50.27	3,09.22	7,163	3,17.25	10.98	6,570	38.06	399	36.58	3,24.1	7,163	3,17.25	0.40	593	38.06	399	36.58	3,24.1
324	3,850	1,40.91	1.23	3,812	5.32	45	6.91	1,39.46	3,857	1,39.50	1.23	3,818	5.22	40	5.73	1,39.1	3,857	1,39.50	0.04	39	5.22	40	5.73	1,39.1
Total	72,248	47,17.62	95.76	69,328	9,13.40	2,972	9,18.38	47,49.99	73,224	47,59.78	95.15	69,262	8,52.36	2,508	8,27.72	48,84.3	73,224	47,59.78	6.56	3,962	8,52.36	2,508	8,27.72	48,84.3

(Signature)
MANAGER (ENGG)
 H.M.W.S & S. Board
 R.C. Puram Section
 SD-III (O&M DIV-XV)



Hyderabad Metropolitan Water Supply & Sewerage Board
 Summary Of Demand And Collection Performance

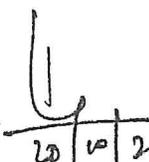
Powered by:
 Navayuga Infotech Pvt.Ltd.

HYDERABAD METRO POLITAN WATER SUPPLY AND SWERAGE BOARD

Statement showing the water supply quantity to Patancheru for the half year April 2021 to September – agreed ----/day

CAN No; 0813100051

S.No	April 2021	MAY 2021	JUNE 2021	JULY 2021	Augest 2021	September 2021
Qty	27.24MGD	28.13MGD	27.24MGD	28.13MGD	28.13MGD	27.13MGD


29/09/21
MANAGER (ENGG)
HMWS & S. BOARD
Patancheru Section
SD-III (O & M DIV-XV)

18 VILLAGES (BOREWELL SAMPLES) FOR THE MONTH OF APRIL - 2021

S.No.	Name of the Village	Inole	Muttan gi	Kistare ddytpet	Sultan pur	Bachu gudem	Arutla	Chinna kanjarla	Patanc heru	Pedda kanjarla	Pochar am	Chitikul	Bithole	Karda noor	Chidru pa	Dayara	Gandigudem	Ismail Khanpet	Indres am	Drinking water Standards IS-10500, 2012
	Parameter	I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII	XIII	XIV	XVI	XV	XVII	XVIII	
	Sample Code	199	188	189	190	191	192	193	195	194	196	202	204	203	200	205	197	201	198	
1	pH	7.36	7.30	7.12	7.10	7.35	7.26	7.09	7.21	7.13	7.51	7.37	7.29	7.46	7.40	7.02	7.19	7.25	7.54	6.5 - 8.5
2	E. Conductivity $\mu\text{mhos/cm}$	1182	1728	3040	4618	2564	3660	2046	2318	1584	1362	2926	1672	923	1285	2370	3140	2235	1520	-
3	TDS	706	1039	1836	2760	1545	2198	1232	1410	958	830	1796	1014	560	776	1438	1902	1360	928	2000
4	Total Alkalinity CaCO_3	174	226	312	470	268	390	216	290	236	178	302	208	136	188	264	356	248	214	600
5	Total Hardness as CaCO_3	288	460	832	1360	700	984	528	634	384	316	844	460	268	356	716	840	616	412	600
6	Calcium as Ca^{2+}	65	98	180	274	144	226	106	125	74	62	170	95	58	72	142	165	136	90	200
7	Magnesium as Mg^{2+}	30	52	93	165	83	102	64	78	48	39	102	54	30	43	88	104	67	46	100
8	Chlorides as Cl^-	146	302	580	990	470	690	376	346	192	204	540	268	172	218	430	580	440	256	1000
9	Sulphates as SO_4^{2-}	23	38	66	117	53	109	39	42	27	21	75	42	23	35	62	78	57	43	400
10	Nitrate Nitrogen $\text{NO}_3\text{-N}$	5	8	37	40	29	36	12	14	20	9	33	17	8	13	27	24	21	12	45
11	Sodium as Na^+	49	74	129	240	108	218	88	106	62	58	148	83	47	60	120	147	109	82	-
12	Potassium as K^+	2	6	13	14	9	15	7	11	4	5	12	6	2	3	10	12	8	5	-
13	Sodium percent as % Na	26.86	25.53	24.72	27.28	24.66	31.95	26.14	26.13	25.68	28.02	27.10	27.73	27.27	26.43	26.21	27.06	27.35	29.64	-
14	SAR	1.26	1.50	1.94	2.82	1.77	3.01	1.66	1.83	1.37	1.42	2.21	1.68	1.24	1.38	1.94	2.20	1.90	1.75	-
15	Copper as Cu	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.5
16	Nickel as Ni	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.02
17	Cadmium as Cd	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.003
18	Lead as Pb	BDL	BDL	BDL	0.02	0.04	0.03	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01
19	Total Chromium as T.Cr	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Zinc as Zn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	15
21	Iron as Fe	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.27	BDL	1.36	BDL	BDL	1.48	1.75	0.82	0.97	0.30	0.3
22	Manganese as Mn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.3

Note: All Values are expressed in mg/L except pH & E.C


 SENIOR ENVIRONMENTAL SCIENTIST
 T.S. POLLUTION CONTROL BOARD
 T.C.PURAM, SANGAREDDY DISTRICT

18 VILLAGES (BOREWELL SAMPLES) FOR THE MONTH OF JULY - 2021

S.No.	Name of the Village	Inole	Muttan gi	Kistare ddypet	Sultan pur	Bachu gudem	Arutla	Chinna kanjarl a	Patanc heru	Pedda kanjerl a	Pochar am	Chitkul	Bitthole	Karda noor	Chidru pa	Dayara	Gandigudem	Ismail khanpe t	Indres am	Drinking water Standards IS-10500, 2012
	Parameter	I	II	III	IV	V	VI	VII	VIII	IX	X	XI	XII	XIII	XIV	XVI	XV	XVII	XVIII	
	Sample Code	195	184	185	186	187	188	189	191	190	192	198	200	199	196	201	193	197	194	
1	pH	7.08	7.34	6.85	6.68	6.82	6.92	7.08	6.78	7.17	7.33	7.23	7.32	7.22	6.96	6.64	6.98	7.12	7.21	6.5 - 8.5
2	E. Conductivity μ mhos/cm	1017	1954	2832	4870	2640	3470	1841	2760	1339	1490	2412	2204	1037	1456	2591	3290	2816	1412	-
3	TDS	612	1175	1712	2994	1610	2086	1115	1690	822	898	1498	1332	632	872	1565	1992	1756	864	2000
4	Total Alkalinity CaCO_3	184	244	290	510	288	424	228	304	208	186	330	236	152	200	280	324	268	204	600
5	Total Hardness as CaCO_3	276	468	780	1450	720	1010	500	680	336	360	784	520	330	408	732	890	676	420	600
6	Calcium as Ca^{2+}	58	92	165	292	156	204	102	134	65	69	154	106	63	75	135	172	142	86	200
7	Magnesium as Mg^{2+}	32	58	86	174	80	120	59	83	42	46	97	62	42	53	96	113	78	50	100
8	Chlorides as Cl^-	134	320	520	1040	490	650	352	438	174	212	468	292	196	224	408	620	460	232	1000
9	Sulphates as SO_4^{2-}	25	40	59	124	47	95	46	52	23	28	70	49	30	38	67	84	65	49	400
10	Nitrate Nitrogen $\text{NO}_3\text{-N}$	4	6	35	39	30	38	15	16	14	10	37	20	9	14	30	28	25	10	45
11	Sodium as Na^+	45	87	118	220	122	186	94	114	57	52	125	90	54	67	104	130	116	68	-
12	Potassium as K^+	2	4	12	15	10	13	8	13	4	4	11	8	2	2	8	13	10	4	-
13	Sodium percent as % Na	25.83	28.40	24.60	24.49	26.49	28.26	28.56	26.22	26.56	23.44	25.28	26.83	25.95	26.17	23.22	23.55	26.69	25.65	-
14	SAR	1.17	1.74	1.85	2.51	1.97	2.54	1.83	1.9	1.35	1.18	1.93	1.71	1.29	1.44	1.67	1.88	1.93	1.44	-
15	Copper as Cu	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.5
16	Nickel as Ni	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.02
17	Cadmium as Cd	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.003
18	Lead as Pb	BDL	BDL	BDL	0.01	0.03	0.04	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.01
19	Total Chromium as T.Cr	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Zinc as Zn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	15
21	Iron as Fe	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.32	BDL	1.43	BDL	BDL	1.38	1.80	0.94	1.05	0.38	0.3
22	Manganese as Mn	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.3

Note: All Values are expressed in mg/L except pH & E.C

56


 SENIOR ENVIRONMENTAL SCIENTIST
 T.S. POLLUTION CONTROL BOARD
 R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD

ZONAL LABORATORY, R.C.PURAM

Bore wells of Gundlamachanoor (V) & Borapatla (V) of Hatnoora (M), Sangareddy (District)

JULY - 2021

	Bore well near Temple Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well near Cheruvu Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land near water purifier plant, Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land beside paraboiled rice mill, Borapatla (V), Hatnoora (M), Sangareddy District	Bore well beside Lord Shiva temple, Borapatla (V), Hatnoora (M), Sangareddy District	Permissible Limit Drinking water standard ISO-10500: 2012	
pH		7.07	Sample was not collected as Electric power was disconnected	6.98	7.16	6.5-8.5	
E. Conductivity		613		1295	2301	-	
Total Dissolved solids		384		783	1386	2000	
Total Alkalinity		112		224	248	600	
Total Hardness		204		344	560	600	
Calcium (Ca ⁺²)		45		75	119	200	
Magnesium (Mg ⁺²)		22		38	64	100	
Chlorides		128		202	412	1000	
Sulphates		11		32	59	400	
Nitrates		3		13	16	45	
Copper as Cu		BDL		BDL	BDL	BDL	1.5
Nickel as Ni		BDL		BDL	BDL	BDL	0.02
Cadmium as Cd		BDL		BDL	BDL	BDL	0.003
Lead as Pb		BDL		BDL	BDL	BDL	0.01
Total Chromium as T.Cr.		BDL		BDL	BDL	BDL	0.05
Zinc as Zn		BDL		BDL	BDL	BDL	15
Iron as Fe		0.38	3.92	2.31	2.31	0.3	
Manganese as Mn		BDL	BDL	BDL	BDL	0.3	

SENIOR ENVIRONMENTAL SCIENTIST
 ZONAL LABORATORY
 T.S. POLLUTION CONTROL BOARD
 R.C.PURAM, SANGAREDDY DISTRICT



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY, R.C.PURAM
Bore wells of Gundlamachanoor (V) & Borapatta (V) of Hatnoora (M), Sangareddy District.
APRIL - 2021

	Bore well near Temple Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well near Chervu Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land near water purifier plant, Gundlamachanoor (V), Hatnoora (M), Sangareddy District	Bore well within agricultural land beside paraboiled rice mill, Borapatta (V), Hatnoora (M), Sangareddy District	Bore well beside Lord Shiva temple, Borapatta (V), Hatnoora (M), Sangareddy District	Permissible Limit Drinking water standard ISO-10500: 2012
pH	Sample was not collected due to motor pump problem			7.13	7.04	6.5-8.5
E: Conductivity				1278	2125	-
Total Dissolved solids				764	1296	2000
Total Alkalinity				220	252	600
Total Hardness				344	628	600
Calcium (Ca ⁺²)				72	123	200
Magnesium (Mg ⁺²)				40	78	100
Chlorides				192	396	1000
Sulphates				29	62	400
Nitrates				12	19	45
Copper as Cu				BDL	BDL	1.5
Nickel as Ni				BDL	BDL	0.02
Cadmium as Cd				BDL	BDL	0.003
Lead as Pb				BDL	BDL	0.01
Total Chromium as T.Cr.				BDL	BDL	0.05
Zinc as Zn				BDL	BDL	15
Iron as Fe				3.84	2.18	0.3
Manganese as Mn				BDL	BDL	0.3

58

SENIOR ENVIRONMENTAL SCIENTIST
 SENIOR ENVIRONMENTAL SCIENTIST
 ZONAL LABORATORY
 T.S. POLLUTION CONTROL BOARD
 R.C.PURAM, SANGAREDDY DISTRICT

Date: 08/11/2021

To,
The Director of Medical Education,
Telangana State,
Sultanbazar,
Hyderabad.

"Through Proper Channel"

Sub:- Request for extra time to submit the final report - Regarding.

Ref:- e-mail dated 21st October, 2021 from Member Secretary, TSPCB,
Hyderabad.

This report is an add on and improved version of the first report submitted. In The first report data was analyzed and compared in terms of case and control and for some para-meters percentages were calculated for proper comparison. This way of analysis was not sufficient to bring out the facts in the data related to morbidity and mortality. On further observation of the data, the geographic area identified by Green Tribunal can be divided into 3 sub-groups based upon the presence of industry and distance from the industry. to the human habitation.

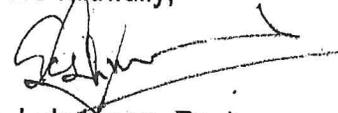
1. Group A, (29 villages) where the human habitation was in the core of the industrial area and are exposed to the industrial pollution.
2. Group-B (13 villages) situated on the Musi river bank, more of garbage dump yards and grave yards are present in the area and the habitations are more of Urban Slums.
3. Group-C (6 villages) are in the peri-urban areas living by the side of the Musi river banks where agriculture and seed processing is the main occupation.

This division of the study group and comparison with the control, and each sub group with control in terms of percentages followed by application of *statistical tests of significance*, "p" value calculation for the parameters where ever appropriate has a more focused out come related to the objectives of the study.

I could do this kind of analysis with Form-A till now and the changes made are incorporated in the present report along with its interpretation. Hence there is a slight change in the plan of analysis.

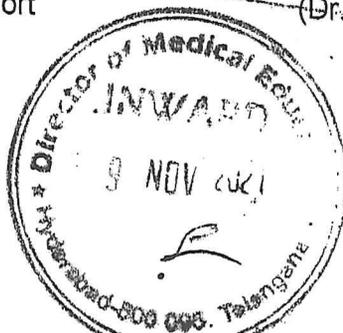
Since the analysis is consuming lot of time in re-organizing the tables and the write-up, I request you to give me another 3 months' time to submit the final report.

Yours faithfully,



(Dr. R.L. Lakshman Rao)
Nodal Officer

Enclosed: Copy of 2nd Interim Report



ASMANIA MEDICAL COLLEGE
PRINCIPAL
SULTANABAZAR, HYDERABAD, T.S.

EE/Ato
For v/a
KC-11-221

Forwarded

JKL
8/11/21

FILED-11
OK

60

ANNEXURE - IX

GOVERNMENT OF TELANGANA

From
The Director of Medical Education,
Koti, Sultan Bazar,
Hyderabad.

To
The Secretary to Government,
Health, Medical & Family Welfare Department,
Government of Telangana,
Secretariat, Hyderabad.

Lr.No. Spl / DME (T) / 2021, Dated 12-01-2021

Sir,

Sub: DME (TS) – Hon'ble National Green Tribunal, Southern Zone,
Chennai – Application Nos. 69 – 72 of 2013 & Batch – Patancheru
Pollution Matter – Judgment dt: 24.10.2017 – Establishment of Govt.
of Super Specialty Hospital in Patancheru – Regarding.

Ref: 1. Govt. Memo No.11517/C2/2017, Dated 27-02-2020 of the
Special Chief Secretary to Government, HM&FW (C)
Department, Dated 27-02-2020.
2. Lr.No.6/NGT-Chennai/TSPCB/Legal/2013dt: 17.02.2020.
3. Lr.No 16/DME/(T)/2019, dated 29-02-2020.
4. This office Lr.Rc. Spl / DME (T) / 2021, Dated 02.01.2021
addressed to the Govt. of TS., Hyderabad.

<<>>

I am to submit that, With reference to the letter cited above, remarks are offered as detailed below:-

Patancheru is an industrial area with major production site of generic drugs for the world market and is located in and around 32 Kms from the city centre of the prestigious Hyderabad.

As per the directions of the Hon'ble Green Tribunal Court, Govt. of Telangana had constituted an Expert Committee headed by the Director of Medical Education and with scientists well versed in Microbial resistance and Epidemiology to make a thorough study in villages forming part of Manjira River basin in and around Nakkavagu of Patancheru area and other water bodies including Musi River Basin.

The committee initiated the research with following objectives:-

1. To study the socio-demographic profile of people living in the study area.
2. To estimate the prevalence of various health problems among people living in the study area and comparison group who are living in non-industrial area.
3. To compare the morbidity pattern amongst two groups of the study population.

Contd...



The committee has submitted the preliminary report stating that :-

- a) "Respiratory problems, skin problems and early degenerative skeletal problems (bone and joint problems) appear to be more in industrial area as compared to non industrial area."
- b) "Other conditions like communicable diseases, congenital abnormalities, Gynecological disorders and other morbid conditions appear to be similar in both industrial and non industrial areas."

With reference to the preliminary report, vide reference 3rd cited a proposal was submitted to upgrade the existing Government General and Chest hospital to accommodate the patients with occupational health problems of the industrial areas of Patancheru.

As it was suggested to have a 100 bedded Occupational Therapy Hospital (OCTH) in the vicinity of Patancheru, a 100 bedded Occupational Therapy block with OP, IP, Intensive Care and Palliative Care facilities is proposed to meet the medical needs of the local population of industrial area around Patancheru.

It is further submitted that there is a Rural Health Center adjacent to Area Hospital Patancheru with a land admeasuring 4 Acres on to the main highway. Three (3) Acres of this land may be used for the establishment of 100 bedded Occupational Therapy Hospital (OCTH).

The various specialties being proposed for the Occupational Therapy Hospital (OCTH) are listed below:

1	BIOCHEMISTRY
2	PATHOLOGY
3	MICROBIOLOGY
4	GENERAL MEDICINE
5	TBCD/ PULMONARY/ RESPIRATORY MEDICINE
6	DERMATOLOGY
7	RADIODIAGNOSIS
8	PEDIATRICS
9	PSYCHIATRY
10	GENERAL SURGERY
11	ORTHOPEDICS
12	ANAESTHESIA
13	OBSTETRICS & GYNECOLOGY
14	PLASTIC SURGERY
15	NEUROSURGERY
16	MEDICAL ONCOLOGY

Contd...

It is to submit that, a total of 150 posts are required for the smooth functioning of the Occupational Therapy Hospital with the proposed and it is to further submit that of the above mentioned 150 posts, 113 permanent posts are required to be sanctioned with a financial implication of Rupees 12,11,67,226/- towards salaries as recurring expenditure per annum. The details of the same are appended as Annexure – I.

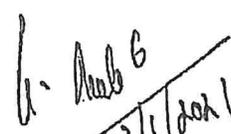
An additional 37 posts in different cadres are required as supporting technical staff in various departments. In addition to the technical staff, the Security, Sanitation and Patient care providers may also be recruited under Integrated Hospital Facility Management Services (IHFMS). The total estimate for the Outsourcing and IHFMS contribute to Rs 1,26,13,200 per annum. The details of the same are appended as Annexure – II.

The Managing Director, TSMSIDC, Hyderabad has submitted Proforma Estimates for the 100 bedded Occupational Therapy Block for Rs.30.00 Crores towards Civil Works and Equipment. Copy of the same is herewith appended as Annexure-III.

The total recurring expenditure for HR is Rs 13,37,80,426/- per annum and the recurring expenditure for Ten(10) years will be Rs 133,78,04,260/- (Rupees One Hundred and Thirty Three Crores Seventy Eight Lakhs Four Thousand Four Hundred and Twenty Six).

Hence, the Government is hereby requested to consider the proposal and take further necessary action.

Yours faithfully,


Director of Medical Education

Encl:

Annexure – I, II & III

ANNEXURE - 1

FINANCE (HRM-I) DEPARTMENT																		
STATEMENT SHOWING THE PARTICULARS OF PROPOSAL FOR CREATION OF POSTS FOR 100 BEDDED OCCUPATIONAL THERAPY HOSPITAL AT PATANCHERU																		
Sl.No	Name of the Dept.	Name of the HOD	Office in which the posts proposed for creation	Particulars of the posts proposed for creation			Scale of Pay (in Rs.)	AGP	DA	HRA	Other Allowances	Total (per month for one post)	Additional expenditure (in Rs.)		Head of a/c to which the salaries to be debited	Budget Availability	Mode of filling of the posts as per Service Rules	Remarks
				No of posts required as per MCI norms	How long the new posts required to be continued	Designation							Expenditure (per annum total)	Non-recurring expenditure				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	17	
1	Health, Medical and Family Welfare Department	Director of Medical Education	Occupational Therapy Hospital, Patancheru	Administrative Officer	1	Permanent	35120-87130	23702	18337.5	600	103764	1245172	2201	By Promotion	15600-			
2				Asst Professor	26		7000	15600-39100	46716	10305	600	91971	28694952	2203	Direct Recruitment	39100 with AGP		
3				CAS RMO	1			40270-93780	25990	20107.5	600	113722	1354665	2206	By Promotion	By-7800		
4				Head Nurse	5			29760-80930	21461	16603.5	600	94009	5640545	2204	By Promotion			
5				Health Inspector	1			22460-66330	17215	13318.5	600	75528	906337	2210	Direct/ By Promotion			
6				Jr. Asst.	2			16400-49870	11879	9190.5	600	52305	1255309	2210	Direct Recruitment			
7				Medical Officer	10			40270-93780	25990	20107.5	600	113722	13646654	2207	Direct Recruitment			
8				Medical Record Officer	1			28940-78910	20510	16177.5	600	91612	1099349	2210	Direct Recruitment			
9				Medical Superintendent (Addl. DME)	1			37400-67000	84592	18660		165452	1985424	2210	By Promotion			
10				Nursing Superintendent Gr II	1			35120-87130	23702	18337.5	600	103764	1245172	2208	By Promotion			
11				Occupational Therapist	1			35120-87130	23702	18337.5	600	103764	1245172	2210	Direct Recruitment			
12				Office Supdt	1			28940-78910	20910	16177.5	600	91612	1099349	2210	By Promotion			
13				Pharmacists	3			21230-63010	16332	12636	600	71688	2580784	2210	Direct Recruitment			
14				Pharmacy Supervisor	1			31460-84970	22573	17464.5	600	98853	1186235	2210	Direct Recruitment			
15				Physiotherapist	2			23100-67990	17661	13663.5	600	77469	1859257	2210	Direct Recruitment			
16				Sr. Assistant	1			22460-66330	17215	13318.5	600	75528	906337	2210	By Promotion			
17				Staff Nurse	55			25140-72770	19080	14761.5	600	83646	55206512	2210	Direct Recruitment			
			TOTAL	113							121167226							

Yours faithfully,

Dr. K. Ramesh Babu
Director of Medical Education

ANNEXURE - II

PROPOSED CADRE STRENGTH OF TECHNICAL STAFF ON OUTSOURCING BASIS FOR 100 BEDDED OCCUPATIONAL THERAPY HOSPITAL AT PATANCHERU

S. No	Technical Staff which can be outsourced	No. Of Posts	Appx. Budget for each post per month	Budget for all posts per month	Budget for Year for all posts
1	Lab Technician	4	17500	70000	840000
2	ECG Technician	1	17500	17500	210000
3	Lab Attendant	4	12000	48000	576000
4	Theatre Assistant	2	17500	35000	420000
5	MRD Technician	1	17500	17500	210000
6	Biomedical Technician	1	17500	17500	210000
7	Rehabilitation Assistant	2	15000	30000	360000
8	Store Keeper	1	15000	15000	180000
9	Data Entry Operator	4	15000	60000	720000
10	Record Assistant	1	15000	15000	180000
10	Radiographer	2	17500	35000	420000
11	Ambulance Driver	2	15000	30000	360000
12	Lift Operator	1	12000	12000	144000
13	Electricians	1	15000	15000	180000
14	Telephone Operators	3	15000	45000	540000
15	Plumber cum Waterman	1	12000	12000	144000
16	Gas Operator	2	12000	24000	288000
17	Manifold Supervisor	1	15000	15000	180000
18	Head Dhobi	1	12000	12000	144000
19	Dhobi	2	12000	24000	288000
TOTAL		37		549500	6594000

An Additional Amount of Rs 5,01,600 (Five Lakhs One Thousand and Six Hundred) per month may be sanctioned for Integrated Hospital Facility Management Services for Patient Care Providers, Sanitation & Security Services. (@ Rs 5016 per bed X 100 Beds)

	Per Month Rs.	Per Year Rs.
CONTRACT/ OUTSOURCING BUDGET	5,49,500	65,94,000
IHFMS (Security, Sanitation, Patient Care Providers)	5,01,600	60,19,200
TOTAL	10,51,100	1,26,13,200

Total Amount of Rupees One Crores Twenty Six Lakhs Thirteen Thousand Two Hundred Only per Annum

Yours faithfully,

(Signature)
Dr. K Ramesh Reddy
Director of Medical Education

(65)

ANNEXURE - I

Name of the work :: Construction of Super Speciality Block at Govt. Chest Hospital, Hyderabad.

PROFORMA ESTIMATE

Sl. No.	Description of work	Area	Rate (in Rs.) per Sft.	Amount (In Rs.)
	PART A :			
1	Civil works: 800 Sft per bed (as per MCI norms)	80,000.00 Sft.	1700.00	13,60,00,000
2	WS & SA @ 10%:			1,36,00,000
3	Internal , External Electrifications @ 12%			1,63,20,000
	Sub Total:			16,59,20,000
4	Provision for GST @ 12%			1,99,10,400
5	Add towards Price adjustment @ 3%			82,96,000
6	Provision towards Seignarages Charges @ 1%			16,59,200
7	Provision for External Eletrification and Transo Charges (new transformer etc.,)			80,00,000
8	Provision towards Site Development			1,00,00,000
9	Provision towards variation in quantities, unforeseen items and rounding off			25,09,408
10	Engineering Supervision charges @ 7%			1,37,04,992
	SUB TOTAL : Rs.			23,00,00,000
	PART - B			
11	EQUIPMENT			
			Sub Total :	7,00,00,000
			Total :	30,00,00,000

Say Rs.30.00 Crores

PATANCHERU POLLUTION BATCH CASES**OPERATIONAL GUIDELINES ON GO Ms No. 24, DATED 24.04.2019 AND GO Ms No. 31 DATED 24.05.2019 FOR CONSIDERING THE APPLICATION FOR EXPANSION OF INDUSTRIES BY COLLECTION OF CORPUS FUND @ 1% FROM THE INDUSTRIES SEEKING EXPANSION AND @ 0.5% FROM ALL THE INDUSTRIES ON THE ANNUAL TURNOVER.****PREAMBLE:**

The Hon'ble NGT, Chennai vide Judgment dated 24.10.2017 in Application Nos. 69 to 72 of 2013 and batch cases issued certain directions to the State Government and State PCB. The directions pertaining to expansion of industries and creation of Corpus Fund are as follows: -

Para 244 "(11). There is no necessity to direct closure of the existing industrial units in Patancheru and Bollaram. However, unless and until restoration activities are completed the Regulatory Authority shall not consider any of the applications of the existing units for expansion. However, in the event of the Regulatory Authority deciding that expansion in respect of a particular unit is required in public interest, such proposal may be considered not only strictly in accordance with the provisions of the Act and only after satisfying that the unit is showing ZLD but subject to further condition that the said unit shall be directed to deposit an amount equivalent to 1% of the annual turnover in the previous year and such amount shall be kept in a separate account in the name of "Patancheru-Bollaram Environment Relief Fund" and only after the deposit of the said amount, the claim for expansion may be considered".

Para 244 "(13) We direct creation of a Corpus Fund in the name of "Patancheru and Bollaram Environment Relief Fund" which shall consist of deposit of minimum 1% of the annual turnover in respect of the claim for expansion if it is considered by the Regulatory

Authority and contribution of all the industrial units situated in Patancheru and Bollaram an amount of 0.5% of the annual turnover of the previous year and the contribution shall be continued till complete restoration of the entire affected area and after the Tribunal passes appropriate orders”.

The Government of Telangana vide GO Ms No. 24 dated 24.04.2019 amended the Ban GO Ms No. 95 dated 21.09.2007 and GO Ms No. 64, dated 25.07.2013 as follows: -

- i) the expansion of production of all kinds of existing industrial units falling under the areas and categories covered by G.O.Ms.No.95 dated 21.09.2007 are hereby permitted subject to compliance of the directions in the above mentioned orders of the Hon'ble NGT, dated 24/10/2017.
- ii) the ban imposed on the establishment of new industries of the categories and in the areas as mentioned in the G.O.Ms.No:95, dated: 21/09/2007 shall continue.

The Government of Telangana vide GO Ms No. 31, dated 24.05.2019 issued Notification for constitution of the Committee for taking a decision to utilise the Corpus Fund named "Patancheru and Bollaram Environment Relief Fund (PBERF)" for restoration of the Environment in the entire attached areas of Patancheru and Bollaram industrial area.

By considering the above, the following operational guidelines are issued to implement the Hon'ble NGT order dated 24.10.2017, GO Ms No. 24 dated 24.04.2019 and GO Ms No. 31, dated 24.05.2019: -

Applicability:

- a) Industries falling under the categories and areas under the Ban GO Ms No. 95 dated 21.09.2007 with respect to Manjeera River Basin, irrespective of whether such

industries were respondents or not in the Patancheru Pollution Batch Cases before the Hon'ble NGT.

- b) *All respondent industries covered under the categories of ban GO Ms No. 95 dated 21.09.2007, either situated outside the Ban area (or) were members of PETL.*

Methodology for collection of Corpus Fund:

- c) Requirement for deposit of 1% of annual turnover towards Corpus Fund is a one-time collection for expansion to be collected from the above (a) and (b) category of industries coming for expansion on ground of public interest with Zero Liquid Discharge (ZLD) system and such amount has to accompany the CFE application seeking for expansion favouring 'M/s. Patancheru and Bollaram Environment Relief Fund (PBERF)', Account No. 110310100040810, IFSC Code: ANDB0001103, Andhra Bank, Secretariat Branch (1103), Hyderabad.
- d) The date of submission of application by the industry for expansion shall be the date to be reckoned with, i.e., the annual turnover will pertain to the previous financial year of the date of submission of the application for expansion.
- e) Such 1% Corpus Fund amount collected from the industry will be refunded in the event of rejection of CFE application for expansion.
- f) The 1% of expansion fee would have to be collected from such of those industries to whom CFE / CFO has been granted for expansion subsequent to GO Ms No. 64 dated 25.07.2013 and prior to the NGT order dated 24.10.2017 by reckoning the date of application as the cut off date for determining the previous year annual turnover.

- g) Annual contribution of 0.5% of the Annual Turnover of the previous year from the above categories of industries at (a) & (b) above.
- h) The date of liability of the annual contribution of 0.5% of the annual turnover of the industry shall be w.e.f., 24.10.2017 and therefore the industries shall be directed to pay 0.5% of the turnover to the Corpus Fund, taking into consideration the annual turnover during the previous Financial Year i.e., 2016-17.
- i) The amount to the corpus fund shall be continued to be collected from the industries annually, until further orders are issued by the Hon'ble NGT in this regard.
- j) The ROs shall obtain Audited Annual Report and balance sheet from the industries as proof of turnover of the industry. In case of industries having multiple units, the industry shall submit the Annual Report & balance sheet for the Financial Year along with the certificate from the Chartered Accountant who has prepared the Annual Report mentioning about the turnover of the industry which is paying 0.5% (or) 1% of the Corpus Fund as the case may be.
- k) ***The expansion of the existing industries are permitted as per the mechanism evolved by the MoEF&CC / CPCB in CPAs & SPAs as per the directions of the Hon'ble NGT in OA No.1038 of 2018 and the applicability of the prevailing GOs issued by the State Government and amended from time to time.***
- l) The industry seeking expansion shall require to submit self certification indicating proposed expansion is in public interest, by considering the following indicative factors: -

- i. Generation of employment opportunities,
- ii. Increased revenue due to increased production,
- iii. Augmenting of foreign exchange in case of exports,
- iv. R&D activities,
- v. Activities to be carried out by the industrial units in public interest, apart from the obligations under the CSR requirements under the Companies Act.
- vi. The necessity for the life saving drugs
- vii. Any other factor as submitted by the industry, which is considered as public interest.

m). As regards, the applications that may be made by sick / closed industries for revival / expansion, the following factors to be considered: -

- a. If the application is for revival / renewal of CFO, after taking into account, the ground realities and after being satisfied about the genuinity of the case, it can be considered.
- b. Likewise, an application seeking for revival along with expansion may also be considered by collecting 1% Corpus Fund based on the proposed project cost and subsequent 0.5% on Annual Turnover.
- c. The industries covered under EIA Notification and are under banned categories of GO Ms No. 95 dated 21.09.2007 shall obtain Environmental Clearance for the same line of activity and apply for CFE for expansion of the Board.

The industries not covered under EIA Notification and are under banned category (Highly water polluting industries – W1 & W2 criteria) can apply for expansion in the same line of activity.

The same line of activity indicates Bulk Drugs & Intermediates through Synthetic organic process to Bulk Drugs & Intermediates through synthetic organic route. Similarly, Pesticides industry and Pesticide specific intermediates to Pesticides industry and Pesticide specific intermediates, Dyes & dye intermediates to Dyes & dye intermediates.

n). The Telangana State Pollution Control Board and CPCB has the right to inspect and verify the records of the industries and take appropriate action.

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE NINETEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY ONE

PRESENT

**THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE A. ABHISHEK REDDY**

WRIT PETITION NOS: 19514, 23139, 23154, 23296 & 23328 OF 2020

WP NO.19514 OF 2020:

Between:

1. M/s. Bulk Drug Manufacturers Association of India, Represented by its Authorised Representative Sri P. Eshwar Reddy, S/o Late Sri P. Laxma Reddy, aged 67 years. C-25, Industrial Estate, Sanatnagar, Hyderabad-500018
2. M/s Sri Krishna Pharmaceuticals Ltd, Unit IV S.No.296/7/10 IDA, Bollaram, Jinnaram (M) Sangareddy District Represented by its Authorised Signatory Sri, K. Sathish Kumar
3. M/s Virchow Petro Chemical Pvt. Ltd, Plot No 17A, Phase I, IDA, Patancheru, Sangareddy, District Telangana-502319 Represented by its Managing Director Sri M. Narayana Reddy
4. M/s. Hitesh Chemicals and Drugs Pvt. Ltd, Plot NO.D7 and 8, Industrial Estate, Patancheru, Sangareddy, Dist. - 502319 Represented by its Managing Director Sri Hitesh Kumar Manchandra
5. M/s. Mahidhara Chemicals Pvt. Ltd, (Unit I) No.18-D-II,Phase I ,IDA Patancheru, Sangreddy Dist.,-502319 Represented by its Authorised Signatory. K.V.K.Satyanarayana Raju
6. M/s. Roopa Industries Ltd, A 3- A 4,Phase IV-IDA,Patancheru (M) Sangareddy District Represented by its Director Sri. V.J. Sarma.
7. M/s. Prabhava Organics Pvt. Ltd, Plot No.103/B Sri Venkateshwara Co-op Industrial Estate IDA, Bollaram, Sangareddy Dist. Represented by its Authorised Signatory Sri. M. Revanth Reddy

...PETITIONERS

AND

1. The State of Telangana, Represented by its Special Chief Secretary, Environment, Forest. Science and Technology Department, Secretariat Buildings, Saifabad. Hyderabad. Telangana State.
2. Telangana State Pollution Control Board, Represented by its Member Secretary Paryavaran Bhavan, A-III Industrial Estate. Sanathnagar,Hyderabad. 500013.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Members of the 1st Petitioner and other Petitioners brushing aside the orders of this High Court dated 20/12/2019 in WP No 26484/2019 and batch issuing the Show cause Notice/making demands threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (I) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai ,rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and

7
73

issue such other, Writ Or Order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to take any Punitive action against the Member Units of the Petitioners without considering the representations fled for reviewing the Guidelines for remittance of the Corpus Fund, pending Writ Petition, in the interest of justice

WP NO: 23139 OF 2020

Between:

M/s.Aurobindo Pharma Limited (Unit 5), Plot No. 79 to 91, Phase - II, IDA, Pashamylaram, Patancheru Mandal, Sanga Reddy District ,Telangana, Rep. by its Authorised Signatory

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru Bolarum IDAs and brushing aside the orders of this High Court dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref.No. 104/PCB/R 0-1.SRD/2020 - 380, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai ,rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show Cause Notice Dt 28/09/2020

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2nd Respondent, the Telangana State Pollution Control Board, in Ref. No. 104/PCB/R 0-1.SRD/2020 - 380 dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

WP NO: 23154 OF 2020

87 (74)

Between:

M/s.Aurobindo Pharma Limited, (Unit I) Survey No. 3379, 385, 386, 388 - 396 and 269, Borpatla, Hatnoor Mandal, Sanga Reddy District, Telangana - 502 296, Rep. by its Authorised Signatory

AND

...PETITIONER

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018 Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru- Bolarum IDAs and brushing aside the orders of this High dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref. No. 104/PCB/R 0-1.SRD/2020 - 432, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai ,rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show Cause Notice Dt 28/09/2020.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2ND Respondent , the Telangana State Pollution Control Board, in Ref: No. 104/PCB/R 0- 1.SRD/2020 - 432, dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

WP NO: 23296 OF 2020

Between:

M/s.Aurobindo Pharma Limited (Unit 6 A and B), Survey No. 329/30 and 329/47, Chitkul Village, Patancheru Mandal, Sanga Reddy District, Telangana, Rep. by its Authorised Signatory

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Environment, Forests, Science and Technology Department, Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018 Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased

to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru-Bolarum IDAs and brushing aside the orders of this High Court dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref. No. 104/PCB/R O-1.SRD/2020 - 419, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai ,rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show Cause Notice Dt 28/09/2020 and issue such other Writ Or Order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2ND Respondent, the Telangana State Pollution Control Board, in Ref. No. 104/PCB/R O- 1.SRD/2020 - 419, dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

WP NO: 23328 OF 2020

Between:

M/s.Aurobindo Pharma Limited, (Unit 9) Gundlamachanoor Village, Hatnoora
Mandal, Sanga Reddy District, Telangana, Rep. by its Authorised Signatory
...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru Bolarum IDAs and brushing aside the orders of this High Court dated 20/12/2019 in a batch of Writ Petitions and issuing the Show cause Notice in Ref No. 104/PCB/R O-1 SRD/2020 - 424, dated 28/09/2020 and threatening punitive action for the alleged non-contribution as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal , Chennai rendered in OA no. 69 -72 of 2013 and batch and also subversive of the provisions of Water and Air Act and Rules framed thereunder and consequently, direct the Respondents not to insist upon the contribution to the Corpus Fund and set aside the impugned Show

Cause Notice Dt 28-09-2020 and issue such other Writ Or Order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Notice, issued by the 2ND Respondent , the Telangana State Pollution Control Board, in Ref: No. 104/PCB/R 0- 1:SRD/2020 - 424, dated 28/09/2020 pending disposal of the Writ Petition, in the interest of justice

Counsel for the Petitioners: SRI CH SAMSON BABU
(In all the Writ Petitions)

Counsel for Respondent No. 1: GP FOR ENVIRONMENT
(In all the Writ Petitions)

Counsel for Respondent No. 2: SMT. R. N. PADMAJA, SC FOR TSPCB
(In all the Writ Petitions)

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE A. ABHISHEK REDDY

W.P. Nos.19514, 23139, 23154, 23296 & 23328 of 2020

COMMON ORDER: (Per the Hon'ble the Chief Justice Hima Kohli)

1. Learned counsel for the petitioners states that after the last date of hearing i.e., 31.12.2020, the respondent No.2 has passed an order after considering the representation of the petitioner No.1/Association on 01.02.2021.
2. That being the position, nothing further survives in the present petitions. If the petitioners are aggrieved by the order that has been passed by the respondent No.2, it is for them to seek appropriate legal recourse before the appropriate forum.
3. The present petitions are accordingly disposed of along with the pending applications, if any.

//TRUE COPY//

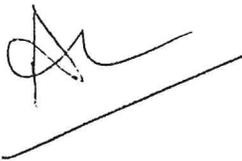
SD/-B.SATYAVATHI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to Sri Ch Samson Babu Advocate [OPUC]
2. Two CCs to GP For Environment, High Court for the State of Telangana. [OUT]
3. One CC to Smt. Padmaja R. N., Standing Counsel for PCB (OPUC)
4. Two CD Copies

MBC



HIGH COURT

DATED: 19/02/2021



COMMON ORDER

WP NOS: 19514, 23139, 23154, 23296 & 23328 OF 2020

DISPOSING OF THE WRIT PETITIONS

WITHOUT COSTS

6
~~MM~~
~~17/3/2021~~

(79)

**HIGH COURT FOR THE STATE OF TELANGANA
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY SIXTH DAY OF MARCH
TWO THOUSAND AND TWENTY ONE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HONOURABLE SRI JUSTICE A.ABHISHEK REDDY**

WRIT PETITION NOS: 4118 & 4143 OF 2021

WP NO: 4118 OF 2021

Between:

M/s. Chromo Laboratories India Ltd, Plot No.43, Phasell, IDA, Pashamylaram,
Sangareddy Dist, Telangana

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru- Bolarum IDAs and brushing aside the orders of this High Court dated 31/12/2020 in WP No 19514/2020 and issuing the Orders of rejection, in Ref. No. 73/HC/TSPCB/Legal/2019- 728, dated 01/02/2021 warranting punitive actions as per Show Cause Notice for the alleged non-contribution to Corpus Fund as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal, Chennai, rendered in OA.No. 69 -72 of 2013 and batch and consequently direct the Respondents not to insist upon the contribution to the Corpus Fund and issue

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Orders of the 2ND Respondent, the Telangana State Pollution Control Board, in Ref. No. 73/ HC/ TSPCB/ Legal/ 2019-728, dated 01/02/2021 pending disposal of the Writ Petition, in the interest of justice.

Counsel for the Petitioner: SRI. CH SAMSON BABU

Counsel for the Respondent No. 1: GP FOR ENVIRONMENT

Counsel for the Respondent No. 2: M/S. R.N. PADMAJA, SC FOR PCB

(80)

WP NO: 4143 OF 2021

Between:

M/s. Suven Pharmaceuticals Limited, (Formerly Suven Life Sciences Ltd., Plot No.262 to269,Phasell, IDA, Pashamylaram, Sangareddy Dist, Telangana

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Environment, Forests, Science and Technology Department Secretariat Buildings, Hyderabad.
2. The Telangana State Pollution Control Board, Sanathnagar, Hyderabad-500018
Rep by its Member Secretary

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in demanding contribution to the Corpus Fund by the Petitioner despite the Unit is not in the Patancheru- Bolarum IDAs and brushing aside the orders of this High Court dated 31-12-2020 in WP No 19514/2020 and issuing the Orders of rejection in Ref. No.73/HC/TSPCB/Legal/2019- 728, dated 01/02/2021 warranting punitive actions as per Show Cause Notice for the alleged non-contribution to Corpus Fund as being arbitrary, illegal and violative of Articles 14 and 19 (1) (g) of the Constitution of India and per contra to the Judgment of National Green Tribunal Chennai ,rendered in OA.No. 69 -72 of 2013 and batch and consequently direct the Respondents not to insist upon the contribution to the Corpus Fund and issue such other writ or order or direction as deemed fit and proper in the circumstances of case.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Orders of the 2ND Respondent , the Telangana State Pollution Control Board, in Ref. No. 73/ HC/ TSPCB/ Legal/ 2019-728, dated 01/02/2021 pending disposal of the Writ Petition, in the interest of justice.

Counsel for the Petitioner:SRI. CH SAMSON BABU

Counsel for the Respondent No. 1: GP FOR ENVIRONMENT

Counsel for the Respondent No. 2: M/S. R.N. PADMAJA, SC FOR PCB

The Court made the following:

Items No.15 and 16

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE A. ABHISHEK REDDY

W.P.Nos.4118 & 4143 of 2021

COMMON ORDER: (Per the Hon'ble the Chief Justice Hima Kohli)

1. The present petitions have been filed by the petitioners praying *inter alia* for declaring the action of the respondent No.2/Telangana State Pollution Control Board in demanding contribution to the corpus fund created by it, in terms of the orders dated 24.10.2017 passed by the National Green Tribunal, Southern Bench, Chennai in a batch of matters, as illegal and arbitrary.
2. At the outset, we have requested learned counsel for the petitioners to address this court on the maintainability of the present petitions when, even as per the impugned order dated 01.02.2021 passed by the respondent No.2/Telangana State Pollution Control Board, payment in the corpus fund is being called upon to be made by the concerned industries in terms of the order of the National Green Tribunal, Southern Bench, Chennai. In our opinion, if the petitioners are aggrieved by the aforesaid action of the respondent No.2/Telangana State Pollution Control Board, its remedy lies before the National Green Tribunal. Instead, the petitioners are calling upon this court to interpret the order of the National Green Tribunal one way or the other, which is not permissible.

(82)

3. We decline to entertain the present petitions. The same are accordingly closed along with the pending applications, if any. It is for the petitioners to approach the National Green Tribunal for clarification of its order dated 24.10.2017 and/or to seek appropriate orders to the effect that they are not under any obligation to contribute to the corpus fund as directed to be created by the National Green Tribunal in terms of the order dated 24.10.2017.

//TRUE COPY//

SD/-T.TIRUMALA DEVI
ASSISTANT REGISTRAR

GD

SECTION OFFICER

To,

1. One CC to Sri. Ch. Samson Babu, Advocate [OPUC]
2. One CC to M/s. Sri.R.N. Padmaja, SC for PCB (OPUC)
3. Two CCs to GP for Environment, High Court for the State of Telangana. [OUT]
4. Two CD Copies.

PM

HA

83

HIGH COURT

DATED:26/03/2021

COMMON ORDER

WP.Nos.4118 & 4143 of 2021



Closing the WPs
Without cost.

6
7/4/21
AVL

84
HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWELFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY ONE

PRESENT

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA
AND
THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY

I.A.NO.2 OF 2021
IN/AND
WRIT PETITION NO: 6105 OF 2021

WP NO.6105 OF 2021:

Between:

Piramal Pharma Limited (Represented by its GPA Holder - Ms. Pritee Misra) Unit
Address. Village Digwal, Kohir Mandal, Sangareddy District, Telangana 502 321.
Regd. Office. Ground Floor, Piramal Ananta, Agastya Corporate Park, Opp. Fire
Brigade, Kamani Junction, LBS Marg, Kuria (West), Mumbai, Maharashtra
400070

...PETITIONER

AND

1. The State of Telangana, (Represented by its Special Chief Secretary)
Environment, Forest, Science and Technology Department Secretariat Buildings,
Saifabad, Hyderabad, Telangana
2. Telangana State Pollution Control Board, (Represented by its Member Secretary)
Paryavarana Bhavan, A III, Industrial Estate, Sanathnagar, Hyderabad,
Telangana 500 018

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the Show Cause Notice dated 28/09/2020 bearing No. 104/PCB/RO-I. SRD/2020 - 433 and also declaring the Order 01.02.2021 bearing No.73/HC/TSPCB/Legal /2019-728 issued by the Respondent No.2 illegal, arbitrary and violate of the directions issued by the Honble National Green Tribunal, Southern Zone Bench, Chennai, vide a common Judgment dated 24/10/2017 passed in Application No.90 of 2013 and other batch matters and directing the Respondent No.2 to withdraw both the said Show Cause Notice dated 28/09/2020 and the said Order 01/02/2021 issued by the Respondent No.2 and directing the Respondent No.2 to not to take any adverse action against the Petitioner and not to stop /deny any regular /routine approvals /permissions on the basis and on the ground of the issuance of the said Show Cause Notice dated 28/09/2020 and /or on the ground of the issuance of the said Order 01/02/2021 issued by the Respondent No.2

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay

85

the operation/implementation of the Show Cause Notice dated 28/09/2020 bearing No. 104/PCB/RO-I. SRD/2020 - 433 and also stay the operation/implementation of the Order 01/02/2021 bearing No.73/HC/TSPCB/ Legal/2019-728 issued by the Respondent No.2 and direct the Respondent No.2 to not to take any adverse action against the Petitioner and not to stop/deny any regular/routine approvals /permissions on the basis and on the ground of the issuance of the said Show Cause Notice dated 28/09/2020 and/or on the ground of the issuance of the said Order 01/02/2021 issued by the Respondent No.2 till the pendency of this present Writ Petition.

IA NO: 2 OF 2021:

Between:

The Telangana State Pollution Control Board, Represented by its Member Secretary, Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad

....PETITIONER/RESPONDENT NO. 2

AND

1. M/s. Piramal Pharma Limited, Represented by its GPA Holder - Ms. Pritee Misra
Unit Address. Digwal Village, Kohir Mandal, Sangareddy District, Telangana 502
321.

....RESPONDENT/WRIT PETITIONER

2. The State of Telangana, (Represented by its Special Chief Secretary)
Environment, Forest, Science and Technology Department Secretariat Buildings,
Saifabad, Hyderabad, Telangana

...RESPONDENT/RESPONDENT

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim stay granted to the petitioner dated 26/04/2021 in I. A No 1 of 2021 in Writ Petition No 6105 of 2021 for the protection and rejuvenation of environment and in the interest of justice

**Counsel for the Petitioner: Ms. MEENAKSHI ARORA, SENIOR COUNSEL
FOR SRI GOPI REDDY SANJEEVA REDDY**

Counsel for Respondent No. 1: GP FOR FORESTS

**Counsel for Respondent No. 2: SMT. PADMAJA R. N.,
SC FOR TSPCB**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY

I.A.No.2 of 2021 In/And W.P.No.6105 of 2021

COMMON ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

In the High Court of Telangana, physical hearing has resumed. However, at the insistence of learned counsel appearing for the petitioner-company, the matter was heard with the consent of the parties through video conferencing and after hearing the learned counsel for the parties, the matter is being disposed of at motion hearing stage itself.

The petitioner before this court, a company registered under the Companies Act, 2013, has filed the present writ petition being aggrieved by the show cause notice dated 28.09.2020 as well as the order dated 01.02.2021 issued by the Telangana State Pollution Control Board.

The facts of the case reveal that the National Green Tribunal, Southern Zone Bench, Chennai, vide judgment dated 24.10.2017 in Application No.90 of 2013 and batch, issued directions for payment of corpus fund of 1% of the annual turnover for expansion of industries and 0.5% of the annual turnover by the industries for restoration of the entire affected area and creation of Corpus Fund in the name of "Patancheru and Bollaram Environment Relief Fund". The petitioner-company was one of the respondents before the National Green Tribunal and after hearing the petitioner-company, the judgment was delivered by the Tribunal. In compliance of the judgment delivered by the National Green Tribunal, the petitioner-company

made contributions in the year 2018-19 by paying a sum of Rs.4,22,00,000/-. The undisputed facts of the case also reveal that the petitioner-company is supplying drinking water to various villages keeping in view the various orders passed by this High Court from time to time.

Ms. Meenakshi Arora, learned Senior Advocate appearing for the petitioner-company, has vehemently argued before this court that the unit of the petitioner-company is not situated in Patancheru and Bollaram Industrial Areas and therefore, the judgment of the National Green Tribunal does not cover the unit of the petitioner-company.

A similar controversy arose in respect of M/s. Chromo Laboratories India Limited and M/s. Suven Pharmaceuticals Limited, having their units at Sangareddy District, Telangana. M/s. Chromo Laboratories India Limited and M/s. Suven Pharmaceuticals Limited were also issued show cause notices and orders were passed on 01.02.2021 directing them to contribute towards Corpus Fund and the companies, stating that they are having units in Sangareddy District and the judgment is not applicable to them, came up before this court by filing writ petitions i.e., W.P.Nos.4118 and 4143 of 2021. A Division Bench of this court has passed an order dated 26.03.2021 in W.P.Nos.4118 and 4143 of 2021, which is reproduced as under:-

"1. The present petitions have been filed by the petitioners praying inter alia for declaring the action of the respondent No.2/Telangana State Pollution Control Board in demanding contribution to the corpus fund created by it, in terms of the orders dated 24.10.2017 passed by the National Green Tribunal, Southern Bench, Chennai in a batch of matters, as illegal and arbitrary.

2. At the outset, we have requested learned counsel for the petitioners to address this court on the maintainability of the present petitions when, even as per the impugned order dated 01.02.2021 passed by the respondent No.2/Telangana State Pollution Control Board, payment in the corpus fund is being called upon to be made by the concerned industries in terms of the order of the National Green Tribunal, Southern Bench, Chennai. In our opinion, if the petitioners are aggrieved by the aforesaid action of the respondent No.2/ Telangana State Pollution Control Board, its remedy lies before the National Green Tribunal. Instead, the petitioners are calling upon this court to interpret the order of the National Green Tribunal one way or the other, which is not permissible.

3. We decline to entertain the present petitions. The same are accordingly closed along with the pending applications, if any. It is for the petitioners to approach the National Green Tribunal for clarification of its order dated 24.10.2017 and/or to seek appropriate orders to the effect that they are not under any obligation to contribute to the corpus fund as directed to be created by the National Green Tribunal in terms of the order dated 24.10.2017."

In the considered opinion of this court, as the impugned orders have been passed by the Telangana State Pollution Control Board in respect of payment of Corpus Fund in terms of the order of the National Green Tribunal and in case the petitioners are aggrieved, the remedy lies before the National Green Tribunal and admission has been declined in identical case by this court.

We also decline to entertain the present petition. The same stands disposed of with liberty to the petitioner-company to approach the National Green Tribunal for clarification of the order dated 24.10.2017 and to seek appropriate orders to the effect that it is not under any obligation to contribute to the Corpus Fund, as directed to be created by the National Green Tribunal in terms of the order dated 24.10.2017. The interim order dated 26.04.2021 stands vacated. Resultantly, I.A.No.2 of 2021 is allowed.

89

The miscellaneous applications pending in this writ petition, if any, shall stand closed.

//TRUE COPY//

SD/- K.VENKAIAH
ASSISTANT REGISTRAR

CB

SECTION OFFICER

To,

1. The Presiding Officer, National Green Tribunal, Southern Zone Bench, Chennai.
2. The Special Chief Secretary, Environment, Forest, Science and Technology Department, State of Telangana Secretariat Buildings, Saifabad, Hyderabad, Telangana
3. The Member Secretary, Telangana State Pollution Control Board, Paryavarana Bhavan, A III, Industrial Estate, Sanathnagar, Hyderabad, Telangana 500 018
4. One CC to Sri Gopi Reddy Sanjeeva Reddy Advocate [OPUC]
5. Two CCs to GP For Forests, High Court for the State of Telangana. [OUT]
6. One CC to Smt. Padmaja R. N., SC for Telangana State Pollution Control Board (OPUC)
7. Two CD Copies
8. One Spare Copy

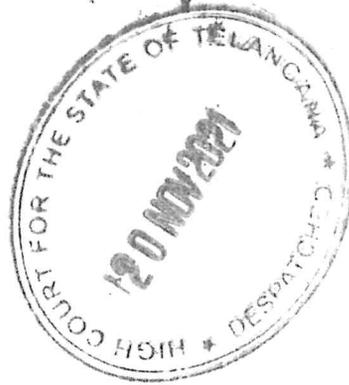
MBC

1/ 2/28

90

HIGH COURT

DATED: 12/11/2021



COMMON ORDER

I.A.NO.2 OF 2021
IN/AND
WRIT PETITION NO: 6105 OF 2021

ALLOWING THE I.A.NO.2 OF 2021
&
DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

10
20/11/21
AVK

91

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE N. TUKARAMJI

WRIT PETITION No.19419 of 2020

ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

Learned counsel for the petitioner prays for withdrawal of the present writ petition.

Accordingly, the writ petition is dismissed as withdrawn.

Miscellaneous petitions, if any, shall stand closed. There shall be no order as to costs.

SATISH CHANDRA SHARMA, CJ

N. TUKARAMJI, J

02.12.2021
ES

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE N. TUKARAMJI

W.P.Nos.19446, 19194, 19425, 20276, 20307 and 20385 of 2020

COMMON ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

The present writ petitions are arising out of the impugned show cause notices issued by the Telangana State Pollution Control Board, by which it has directed the petitioners/Industries to pay certain percentage of the annual turnover to the Corpus Fund.

The facts of the cases reveal that the National Green Tribunal, Southern Zone Bench, Chennai, vide judgment dated 24.10.2017 in Application No.90 of 2013 and batch, issued directions for payment of corpus fund of 1% of the annual turnover for expansion of industries and 0.5% of the annual turnover by the industries for restoration of the entire affected area and creation of Corpus Fund in the name of "Patancheru and Bollaram Environment Relief Fund". The impugned show cause notices have been issued pursuant to the aforesaid judgment.

A similar controversy arose in respect of M/s. Chromo Laboratories India Limited and M/s. Suven Pharmaceuticals Limited, having their units at Sangareddy District, Telangana. M/s. Chromo Laboratories India Limited and M/s. Suven Pharmaceuticals Limited were also issued show cause notices and orders were passed on 01.02.2021 directing them to contribute towards Corpus Fund and the companies, stating that they are having units in Sangareddy District and the judgment is not applicable to them, came up before this court by filing writ petitions i.e., W.P.Nos.4118 and 4143 of 2021. A Division Bench

of this court has passed an order dated 26.03.2021 in W.P.Nos.4118 and 4143 of 2021, which is reproduced as under:-

“1. The present petitions have been filed by the petitioners praying *inter alia* for declaring the action of the respondent No.2/Telangana State Pollution Control Board in demanding contribution to the corpus fund created by it, in terms of the orders dated 24.10.2017 passed by the National Green Tribunal, Southern Bench, Chennai in a batch of matters, as illegal and arbitrary.

2. At the outset, we have requested learned counsel for the petitioners to address this court on the maintainability of the present petitions when, even as per the impugned order dated 01.02.2021 passed by the respondent No.2/Telangana State Pollution Control Board, payment in the corpus fund is being called upon to be made by the concerned industries in terms of the order of the National Green Tribunal, Southern Bench, Chennai. In our opinion, if the petitioners are aggrieved by the aforesaid action of the respondent No.2/ Telangana State Pollution Control Board, its remedy lies before the National Green Tribunal. Instead, the petitioners are calling upon this court to interpret the order of the National Green Tribunal one way or the other, which is not permissible.

3. We decline to entertain the present petitions. The same are accordingly closed along with the pending applications, if any. It is for the petitioners to approach the National Green Tribunal for clarification of its order dated 24.10.2017 and/or to seek appropriate orders to the effect that they are not under any obligation to contribute to the corpus fund as directed to be created by the National Green Tribunal in terms of the order dated 24.10.2017.”

In the light of the aforesaid, the question of interference with the impugned show cause notices does not arise. The remedy lies before the National Green Tribunal as held by this court in other identical cases.

Resultantly, admission is declined. The writ petitions stand disposed of with liberty to the petitioners to approach the National Green Tribunal.

Pending miscellaneous applications, if any, shall stand closed. There shall be no order as to costs.

SATISH CHANDRA SHARMA, CJ

N. TUKARAMJI, J

	TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500
---	---

CONSENT ORDER FOR ESTABLISHMENT (EXPANSION) – RED CATEGORY

53/TSPCB/CFE/SRD/RO-SRD/HO/2021

Dt: 12.11.2021

Sub:	TPCB – CFE – M/s. Covalent Laboratories Pvt. Ltd., Sy. No. 315/EE, 337/A, 337/AA, 345/A, 346/A1, 358/1A, 359/AA, 374/A, 374/AA, 375, 376, 377/A, 377/A1, 377/EE/1, 324/EE, 324/E, 336/AA, 328/EE, 329/A, 329/AA, 336/A, 335/A, 335/AA, Gundlamachanoor (V), Hatnoor (M), Sangareddy District – Consent for Establishment of the Board for Expansion under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.
Ref:	1. CFO Order dt.28.01.2017. 2. EC expansion Order dt.02.02.2021. 3. Industry's CFE (Expansion) application received on 21.03.2021 (Application No. 2952978). 4. R.O's verification report dt: 16.04.2021. 5. CFE-CFO Committee meeting held on 26.04.2021. 6. Board Office Ir dt:27.04.2021. 7. CFE appeal application dt: 26.06.2021. 8. CFE-CFO Committee meeting held on 12.07.2021. 9. Industry's lrs. dt. 13.07.2021, 16.07.2021, 02.08.2021. 10. Board Office circular dt. 21.10.2021. 11. Industry's lr. dt. 26.10.2021. 12. RO's report (e-mail) dt. 28.10.2021.

- M/s. Covalent Laboratories Pvt. Ltd., Sy. Nos. 315/E, 337/A, 345, 346, 358, 359, 374/AA, 375, 376 & 377/A, Gundlamachanoor (V), Hatnoora (M), Sangareddy District obtained CFO Order vide reference 1st cited for manufacture of bulk drugs. The industry obtained EC expansion order vide reference 2nd cited from SEIAA.
- The industry, vide reference 3rd and 7th cited, applied for CFE for Expansion to produce the following products as per EC with Project cost of Rs. 49.30 Crore (expansion):

S. No.	List of Products	Capacity (kg/day)	No. of Stages	Starting Raw Material	Quantity (kg/day)
1.	Cefixime Trihydrate	4166.7	5/8	tert-Butyl acetoacetate	3270.83
2.	Cefpodoxime Proxetil	833	3	7-Amino cephalosporanic acid	656.88
3.	Cefuroxime Axetil	2000	5	Unsaturated Furan	727.27
4.	Cefuroxime Sodium	66.7	1	Cefuroxime Acid	72.00
5.	Ceftriaxone Sodium	500	1	Ceftriaxone Sodium (Crude)	520.00
6.	Cefpirome Sulfate	33.3	3	7-Aminodesacetoxy Cephalosporanic acid	21.33
7.	Cefdinir Monohydrate	200	6	2-Mercaptobenzothiazol	320.00
8.	Cefprozil Monohydrate	166.7	4	Triphenylphosphine Oxide	223.33
9.	Cefepime Dihydrochloride Monohydrate	33.3	2	7-Aminodesacetoxy Cephalosporanic acid	19.33
10.	Cefuroxime Acid	100	2	7-Amino cephalosporanic acid	75.2

11.	Cefditoren Pivoxil	33.3	3	4-Methoxybenzyl 3-chloro methyl-7-(2-phenylacetamido)-3-cephem-4-carboxylate	83.33
12.	Ceftibuten Monohydrate	66.7	2	4-Nitrobenzyl-7-(2-phenyl acetamido)-8-oxo-5-thia-1-azabicyclo-[4,2,0]oct-2-ene-2-carboxylate	233.33
13.	Cefazoline Sodium	33.3	3	7-Aminodesacetoxy Cephalosporanic acid	28.33
14.	Cefoperazone Sodium	33.3	3	7-Amino desacetoxycephalosporanic acid	25.00
15.	Cefoxitin Sodium	16.7	4	7-Aminocephalosporanic acid	30.00
16.	Ceftazidime Pentahydrate	16.7	6	7-Aminodesacetoxy Cephalosporanic acid	12.50
17.	Cefotaxime Sodium	100	2	7-Aminocephalosporanic acid	133.33
18.	Ceftizoxime Sodium	33.3	1	7-Amino-3-nor-3-cephem-4-carboxylic acid	21.67
19.	Cephalothin Sodium	33.3	2	7-Aminocephalosporanic acid	30.00
20.	Cefpodoxime Acid	33.3	1	7-Amino cephalosporanic acid	30.26
21.	Cefcapene Pivoxil	26.7	2	7-Amino Cephalosporanic acid	63.59
22.	Cefmetazole Sodium	33.3	3	7-MAC	57.33
23.	Cefmetazole	33.3	2	7-MAC	54.09
24.	7-AVNA	166.7	3	(4-Methoxyphenyl)methyl-3-(Chloromethyl)-8-methyl-7-[(2-phenyl acetyl)amino]-5-thia-1-aza-bicyclo[4.2.0]octa-2-ene-2-carboxylate	433.67
25.	MEAT (Thio Ester)	166.7	2	Ethyl-(2,Z)-(2-amino-1,3-thiazole)-4-Hydroxyimino acetate	131.31
26.	7-APCA	100	2	(4-Methoxyphenyl)methyl-3-(Chloromethyl)-8-methyl-7-[(2-phenylacetyl) amino]-5-thia-1-aza-bicyclo[4.2.0]octa-2-ene-2-carboxylate	270.59
27.	7-Amino-3-(methoxymethyl)-8-oxo-5-thia-1-azabicyclo[4.2.0] oct-2-ene-2-carboxylic acid (7-AMCA)	33.3	1	7-Amino cefalosporanic acid	41.67
28.	7-Amino-3-thiazole cephalosporanic acid (7-ATCA)	66.7	1	4-Methoxybenzyl 3-chloro methyl-7-(2-phenylacetamido)-3-cephem-4-carboxylate	166.67

29.	Cefaclor Monohydrate	666.7	1	7-ACCA	453.33
Total (worst case scenario of any 20 campaign products out of 32 products)		9533 kg/day			
Captive Power Generation		5 MW (3 MW + 2 MW)			

By-Products:

S. No	Name of the Byproduct	Product from which generated	Quantity (kg/day)
1	2-Mercapto benzothiazole	Cefixime Trihydrate	1499.76
		Cefpodoxime Proxetil	399.84
		Cefpirome Sulfate	10.64
		Cefdinir Monohydrate	245.96
		Cefepime Dihydrochloride Monohydrate	10.05
		Cefditoren Pivoxil	16.50
		Ceftazidime Pentahydrate	13.28
		Cefotaxime Sodium	49.00
		Ceftizoxime Sodium	16.70
		Cefpodoxime Acid	18.04
		MEAT (Thio Ester)	101.00
2	Ethyl-3-oxobutanoate	Cefaclor Monohydrate	246.05
3	Phenylacetic acid	Cefixime Trihydrate	1249.80
		7-AVNA	102.00
4	Sodium Salts as Recovered By-product (Sodium Bromide+ Sodium Chloride)	Cefixime Trihydrate	1899.07
		7-AVNA	154.99
5	Sodium Bromide	Cefuroxime Axetil	441.51
		Cefdinir Monohydrate	200.20
6	Sodium Sulfite	Cefixime Trihydrate	4166.00
7	Triphenyl phosphine Oxide	Cefixime Trihydrate	3020.35
		Cefdinir Monohydrate	444.73
		Cefprozil Monohydrate	173.16
		Cefditoren Pivoxil	47.19
		Ceftazidime Pentahydrate	11.62
		7-AVNA	246.50
		MEAT (Thio Ester)	166.65
		7-APCA	147.00
		7-Amino3-thiazole cephalo sporanic acid (7-ATCA)	95.81
8	HCl (12%)	Cefixime Trihydrate	7457.14

3. As per the application, the above expansion is to be carried out within the existing plant premises and additional land acquired, at Sy. No. 315/EE, 337/A, 337/AA, 345/A, 346/A1, 358/1A, 359/AA, 374/A, 374/AA, 375, 376, 377/A, 377/A1, 377/EE/1, 324/EE, 324/E, 336/AA, 328/EE, 329/A, 329/AA, 336/A, 335/A, 335/AA, Gundlamachanoor (V), Hatnoor (M), Sangareddy District in an area of 29.57 Ha.
4. The above site was inspected by the Environmental Engineer, Regional Office, Sangareddy, T.S. Pollution Control Board on 09.04.2021 and observed that the site is surrounded by:

North – Agricultural lands & Natural drain;
 South – Agricultural lands;
 East – Narsapur to Sangareddy Road followed by M/s. Arch Pharma Labs Ltd;
 West – Nakka vagu.

97

5. The Board, after careful scrutiny of the application and additional information submitted by the proponent, verification reports of the Regional Officer, E.C. Expansion Order dated 02.02.2021 issued by SEIAA and after examining in the CFE-CFO Committee meetings held on 26.04.2021 & 12.07.2021, hereby issues CONSENT FOR ESTABLISHMENT for expansion to your industry under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the products and capacities as mentioned at Para (2) only.
6. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
M/s. Covalent Laboratories Pvt. Ltd,
Sy. No. 315/EE, 337/A, 337/AA, 345/A, 346/A1,
358/1A, 359/AA, 374/A, 374/AA, 375, 376, 377/A,
377/A1, 377/EE/1, 324/EE, 324/E, 336/AA, 328/EE,
329/A, 329/AA, 336/A, 335/A, 335/AA, Gundlamachanoor (V),
Hatnoor (M), Sangareddy District.

//T.C.F.B.O//

Ksreddy

KZ JOINT CHIEF ENVIRONMENTAL ENGINEER

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for ZLD system and Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
9. **This order is valid for a period of 5 years from the date of issue.**

SCHEDULE - B**Water:**

1. The source of water is borewell. The maximum total water consumption after expansion shall not exceed 1197 KLD. The industry shall comply with the following:

S.N	Purpose	Quantity (KLD)
1.	Process	262
2.	Washings	30
3.	Boiler Feed	240
4.	Cooling tower makeup	450
5.	Scrubber	10
6.	QC & R & D	5
7.	Gardening	145
8.	Domestic	55
	Total:	1197 KLD

2. The maximum Waste Water Generation after expansion shall not exceed the following:

S. No.	Source	Quantity(KLD)
1	Process	284
2	Washings	30.0
3	Scrubbers	10.0
4	Boiler blow down	40.0
5	Cooling tower bleed off	38.0
6	Q.C and R&D	5.0
7	Domestic	44
Total:		451 KLD

3. **Effluent Treatment & Disposal:** Industry shall comply with the following:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	High TDS effluents (Process and Scrubber)	294 KLD	<ul style="list-style-type: none"> ➤ Shall be stripped off for organics recovery. ➤ Strippers condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing and distilled effluents shall be routed to ETP. ➤ Stripped effluents for Forced Evaporation in MEEs followed by ATFDs. ➤ Condensate from MEEs & ATFDs shall be routed to Biological ETP system. ➤ ATFDs salts to TSDF.
2	Low TDS effluents: (Boiler Blow Down, Cooling towers bleed off, QC & R & D and Domestic)	157 KLD	<ul style="list-style-type: none"> ➤ LTDS effluents along with condensate from MEEs & ATFDs shall be treated in the Biological ETP. ➤ Treated effluents from ETP shall be filtered in the RO Plant. ➤ RO Permeate water to boiler / cooling tower makeup. ➤ RO rejects to MEE followed by ATFD.
Total :		451 KLD	

4. The industry shall establish ZLD system consisting of stripper (320 KLD), MEE (1 X 300 KLD, 1 X 400 KLD), ATFD (4 X 24 KLD) for treatment of HTDS effluents and Biological ETP (480 KLD) followed by RO plant of 20 KL/hr for treatment of LTDS effluents. All the units of the ZLD system shall be impervious and above ground level to prevent ground water pollution.
5. The industry shall strictly maintain ZLD system in closed circuit system. There shall not be any discharge / spillages of effluent within or outside the premises.
6. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.
7. The industry shall provide above ground storage tank of capacity @ 24 KL/Acre for collection of first run off rain water and the same shall be treated in the ZLD system.

8. During transfer of materials, spillages shall be avoided and garland drains shall be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.
9. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, boiler feed
 - b) Domestic purposes
 - c) Processing, whereby water gets polluted and pollutants are easily bio-degradable
 - d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable
10. The industry shall provide digital flow meters with totalisers with recording facility at inlet of collection tank, Stripper feed, MEE feed, MEE condensate, ATFD condensate, inlet of biological ETP, RO feed, RO permeate and RO rejects separately for measuring effluent generation, treatment and recycling. Industry shall provide steam flow meter to the inlet collection line of Stripper, MEE and ATFD.
11. The industry shall operate and maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at HTDS & LTDS effluent collection system and RO permeate flow meter as per the CPCB norms & connect the same to CPCB & TSPCB servers.
12. The industry shall install online TDS meter for HTDS effluent and connect the same to TSPCB server.

Air Pollution:

13. The industry shall comply with the following after expansion:

S.No.	Source	Control Equipment
1.	30 TPH Coal Fired Boiler	ESP
2.	20 TPH Coal Fired Boiler	ESP
3.	10 TPH Coal Fired Boiler (Stand by)	Bag filter
4.	4 TPH Coal Fired Boiler (Stand by)	Bag filter
5.	Thermic fluid heater (coal fired) – 1 x 15 lakh Kcal / hr	Bag filter
6.	Process emissions	Multi stage scrubbers with online pH meters.
7.	DG Sets: 1 x 320 KVA + 6 x 1010 KVA	Acoustic enclosures & silencers.

14. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
15. The industry shall provide multistage scrubbers with online pH meters along with stand-by scrubbers for control of process emissions of HCl, HF, HBr and SO₂. The industry shall maintain record of chemicals consumed & effluents generated and submit monthly report to Regional Officer.
16. The industry shall monitor the specific odorous compounds by using tube detectors at the point of sources i.e. Reactor vents, ETP, MEE etc. and also on the tallest building in the industry premises and to take immediate measures to prevent odour nuisance in the surroundings, within 3 months.

17. The industry shall take necessary precautions for storage of 2-Mercapto benzothiazole.
18. The industry shall monitor the furan emissions generated in manufacture of stage-1 of Cefuroxime Axetil.
19. The industry shall provide 24x7 continuous Online monitoring system at stacks emission with respect to standards prescribed in the EPA rules 1986 and connect to SPCB & CPCB online servers, as stipulated in EC order dt. 02.02.2021.
20. Four ambient Air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, PM10, PM2.5, SO2 and NOX, as stipulated in EC order dt. 02.02.2021.
21. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
22. The industry shall provide hood with extraction system to the HTDS collection tanks connected to the scrubbers to control odour.
23. Sulphur content in the coal used for coal fired boiler shall not exceed 0.5% to control emissions, as per EC Order dt.02.02.2021.
24. Vent condensers shall be provided to the solvent storage tanks and receivers.
25. The industry shall provide online VOC meters and connect to TSPCB server.
26. The proponent shall not use odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
27. The industry shall regularly carryout Leak Detection and Repair (LDAR) Study to assess the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.
28. The evaporation losses in solvents shall be controlled by taking the following measures:
 - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
 - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
 - iii) Reactors and solvent handling pumps shall have mechanical seals to prevent leakages.
 - iv) Closed centrifuges shall be used due to which solvent losses will be reduced drastically.
 - v) The reactor vents shall be connected with primary & secondary condensers to catch the solvent vapours.
 - vi) The condensers shall be provide with sufficient HTA and residence time so as to achieve more than 95% recovery.
 - vii) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation to prevent solvent vapours.

Hazardous / Solid Waste:

29. The industry shall comply with the following after expansion:

S. No.	Name of the Hazardous Waste	Quantity	Method of Disposal
1.	Organic residue	19.95 TPD	Sent to cement plants for co-processing / TSDF
2.	Spent Carbon	1.88 TPD	
3.	Distillation Bottom	0.7 TPD	

	Residue		
4.	Inorganic & Evaporation salt (Process)	31.4 TPD	Sent to TSDF
5.	Evaporation salt (Non-process)	3 TPD	
6.	ETP Sludge	1.3 TPD	
7	Container and Container Liners	500 NPM	Disposed to authorized agencies after complete detoxification
	HDPE Carboys	1400 NPM	
	Fiber Drums and its rings	13500 kg/month	
	PP Bags	6000 kg/month	
	MS Tins	350 Nos./month	
8	Spent Mixed solvents	72 KLD	Sent to cement plants for co-incineration / end users to use as raw material
9	Waste oils & Grease	20 KLPA	Sent to authorized recyclers
10	Used Lead acid Batteries	100 NPA	Sent to suppliers on buy-back basis.
11.	Misc. Waste (spill control waste)	As generated	TSDF
12.	Rejects	As generated	
13.	E- waste	As generated	Authorized dismantlers / recyclers
14.	Waste papers & other types of packing scrap	As generated	Sold to scrap vendors
15.	Canteen waste	As generated	Composted on site and reused for greenbelt
16.	PVC Scrap	1000 kg/month	Disposed to authorized agencies, after complete detoxification
17.	Used Aluminium cable scrap	500 kg/month	
18.	Carton box scrap	1800 kg/month	

OTHER WASTE:

S. No.	Name of the Waste	Quantity	Method of Disposal
1	Boiler ash	75 TPD	Sold to cement brick manufacturers

30. The industry shall not send spent solvents to the recyclers. The same shall be processed at solvent recovery plant with fractional distillation columns within the plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused.

31. The industry shall evaluate the performance of solvent recovery system for each stream and maintain the efficiency of solvent recovery more than 95% for each stream, within 3 months.

32. There shall not be any new / additional pollution load from collection, handling and disposal of by-products. The industry shall maintain records of by-products generation and disposal.

33. Industry shall provide closed shed with impervious lining and platform with dyke wall and leachate collection system for storage of hazardous waste.
34. The drums containing chemicals, intermediates, hazardous wastes shall be stored on the impervious platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system under shed.
35. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to ETP.
36. The industry shall not store hazardous waste more than 90 days in their premises, as stipulated in HWM Rules.
37. The industry shall submit quantity of hazardous wastes sent to TSDF and to cement industries for co-processing to the RO, Sangareddy, on monthly basis.
38. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
 - a) Hazardous waste and other wastes (Management and Transboundary movement), Rules, 2016.
 - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010.
 - d) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
 - e) The Plastic Waste Management Rules, 2016.
 - f) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.
 - g) Solid Waste Management Rules, 2016.
 - h) Construction and Demolition Waste Management Rules, 2016.

Other Conditions:

39. Industry shall develop greenbelt in an area of 11.87 Acres (40.14%) with 10 m wide greenbelt on all sides along the boundary of the industry, as stipulated in EC order dt.02.02.2021.
40. The industry shall provide and operate IP cameras with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.
41. The Industry shall undertake following waste minimization measures as stipulated in EC Order:
 - i) Metering and control of quantities of active ingredients to minimize waste.
 - ii) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - iii) Use of automated filling to minimize spillage.
 - iv) Venting equipment through vapour recovery system.
 - v) Use of high pressure hoses for equipment cleaning to reduce wastewater generation.
42. The industry shall provide separate energy meter for the pollution control systems.
43. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to RO every month along with invoice copies of the starting raw materials outsourced.

44. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
45. System of leak detection and repair of pump / pipeline shall be provided for preventive maintenance.
46. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
47. The industry shall comply with all the directions issued by the Board from time to time.
48. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
49. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.
50. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
51. This CFE order is issued as per the provisions of G.O.Ms.No. 64, dt. 23.07.2013 and is subject to the outcome of cases pending in the Hon'ble National Green Tribunal, Southern Zone, Chennai or in any other court. The industry shall comply with the orders of the Hon'ble NGT in the matter.

Sd/-
MEMBER SECRETARY

To
M/s. Covalent Laboratories Pvt. Ltd,
Sy. No. 315/EE, 337/A, 337/AA, 345/A, 346/A1,
358/1A, 359/AA, 374/A, 374/AA, 375, 376, 377/A,
377/A1, 377/EE/1, 324/EE, 324/E, 336/AA, 328/EE,
329/A, 329/AA, 336/A, 335/A, 335/AA, Gundlamachanoor (V),
Hatnoor (M), Sangareddy District.

//T.C.F.B.O//

K. S. Reddy

JOINT CHIEF ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD
ANALYSIS RESULTS OF M/s. JETL

Effluent quality data of M/s. Jeedimetla Effluent Treatment Limited (CETP) (April - September, 2021)

INLET

Parameters	pH	TSS	TDiS	COD	Ammonica Nitrogen	Oil & Grease	Phenolic Compounds	Boron	Chromium Hexavalent	Cyanide	Fluoride	Nickel	Copper	Zinc	Lead	Arsenic	Mercury	Cadmium	Total Chromium
Standards	5.50-9.00	-	5,000 mg/l	15,000 mg/l	50 mg/l	20 mg/l	5.0 mg/l	2.0 mg/l	2.0 mg/l	2.0 mg/l	15 mg/l	3.0 mg/l	3.0 mg/l	15 mg/l	1.0 mg/l	0.2 mg/l	0.01 mg/l	1.0 mg/l	2.0 mg/l
April	7.60	226	1428	1879	62	1.2	2.8	BDL	BDL	ND	0.5	<0.1	ND	0.3	0.5	<0.02	<0.01	<0.1	ND
May	7.00	294	2744	2552	34	2.0	0.2	BDL	BDL	ND	1.7	ND	ND	<0.1	ND	<0.02	<0.01	ND	ND
June	7.44	205	2410	3420	34	2.5	0.2	BDL	BDL	ND	2.6	<0.1	ND	0.1	0.2	<0.02	<0.01	ND	ND
July	6.60	230	3780	4593	30	3.5	0.5	<0.1	<0.1	<0.1	3.7	<0.1	<0.1	0.7	<0.2	<0.02	<0.01	<0.1	0.2
August	7.10	236	2032	2851	39	2.5	0.3	0.3	<0.1	<0.1	1.5	0.6	0.2	1.2	<0.2	<0.02	<0.01	<0.1	0.6
September	7.50	189	1436	162	28	1.3	0.7	<0.1	<0.1	<0.1	1.1	<0.1	<0.1	0.2	<0.2	<0.02	<0.01	<0.1	0.2

Note: All values are expressed in mg/L except pH.

BDL: Below detectable limit

ND: Not detected

105

Amritha Manoj
Joint Chief Environmental Scientist

ANNEXURE -XIII



TELANGANA STATE POLLUTION CONTROL BOARD
ANALYSIS RESULTS OF M/s. JETL

Effluent quality data of M/s. Jeedimefa Effluent Treatment Limited (CEEP) (April - September 2021)

OUTLET

Parameters	pH	TSS	TDIS	COD	BOD	Ammonical nitrogen	Oil & Grease	Phenolic compounds	Boron	Chromium Hexavalent	Cyanide	Chloride	Sulphate	Sulphide	Fluoride	Pesticides	Total Residual Chlorine	Total Kjeldahl Nitrogen	Nickel	Copper	Zinc	Lead	Arsenic	Mercury	Cadmium	Total Chromium
Standards	5.50-9.00	100 mg/l	2100 mg/l	250 mg/l	30 mg/l	50 mg/l	10 mg/l	1.0 mg/l	2.0 mg/l	-	0.2 mg/l	1000 mg/l	1000 mg/l	2.0 mg/l	2.0 mg/l	Absent	1.0 mg/l	100 mg/l	3.0 mg/l	3.0 mg/l	5.0 mg/l	0.1 mg/l	0.2 mg/l	0.01 mg/l	1.0 mg/l	2.0 mg/l
April	7.50	53	1016	134	12	11	BDL	BDL	BDL	BDL	ND	325	155	BDL	0.2	Absent	BDL	20	ND	ND	<0.1	ND	<0.02	<0.01	ND	ND
May	7.30	9	1699	142	13	5	BDL	BDL	BDL	BDL	ND	297	170	BDL	0.5	Absent	BDL	20	ND	ND	ND	ND	<0.02	<0.01	ND	ND
June	7.25	28	1480	142	13	14	BDL	BDL	BDL	BDL	ND	311	125	BDL	1.2	Absent	BDL	30	ND	ND	ND	ND	<0.02	<0.01	ND	ND
July	6.80	72	1486	220	21	5	0.2	<0.1	<0.1	<0.1	<0.1	350	263	<1	1.8	Absent	<1	16	<0.1	<0.1	0.1	ND	<0.02	<0.01	<0.1	<0.2
August	7.30	42	1636	116	11	12	<0.1	<0.1	<0.1	<0.1	<0.1	473	127	<1	0.3	Absent	<1	20	<0.1	<0.1	<0.1	ND	<0.02	<0.01	<0.1	<0.2
September	7.70	32	1028	189	18	6	<0.1	<0.1	<0.1	<0.1	<0.1	340	161	<1	0.4	Absent	<1	20	<0.1	<0.1	<0.1	ND	<0.02	<0.01	<0.1	<0.2

Note: All values are expressed in mg/L except pH.

BDL: Below detectable limit

ND: Not detected

Omalygmanayana
Joint Chief Environmental Scientist

106

